

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 341/2022

IN THE MATTER OF:

DEEPAK AWASTHI

...APPLICANT(s)

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL

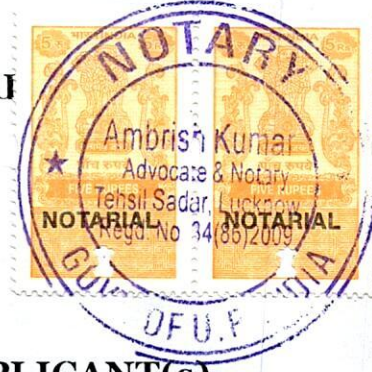


BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

DATE: 07/04/2026

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 341/2022



IN THE MATTER OF:
DEEPAK AWASTHI

...APPLICANT(S)

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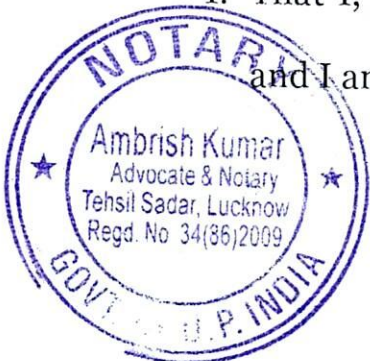
STATE OF U.P. & ORS.

...RESPONDENT(S)

RESPONSE ON BEHALF OF THE RESPONDENT NO. 8 URBAN DEVELOPMENT DEPARTMENT, STATE OF U.P. IN COMPLIANCE OF THE ORDER DATED 04.12.2023 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Devesh Mishra, aged about 55 years posted as Joint Secretary, Urban Development Department, State of UP, do hereby solemnly affirm and state as under:

1. That I, the Deponent, am fully conversant with the facts of the case and I am competent and authorized to swear the present Affidavit.



देवेश मिश्रा

Sworn & Verified
Before
20/08/24
A. ARISH KUMAR
ADVOCATE & NOTARY
Tehsil Sadar, Lucknow
Adampur Jantua, Lucknow

2. That in the present matter, an **issue regarding the illegal settlement in Sarjupurba colony at downstream of Ranighat on the flood plain of River Ganga in Kanpur**, Uttar Pradesh has been raised. As a result of the illegal construction and encroachment by settlement in that colony, garbage, polythene and sewage is being directly discharged in river Ganga.

3. That the Hon'ble Tribunal vide order dated 04.12.2023 impleaded the Urban Development Department, State of U.P. as Respondent no. 8 and directed the department to file an action taken report. The relevant part of the order is stated below:

“...10. Let notice be issued to the above respondents for taking appropriate action in respect of the grievance raised in the original application and filing the action taken report before the Tribunal.

11. Let the action taken report be filed on or before the next date of hearing...”

4. That the Deponent department has received the report of the actions taken from the Kanpur Nagar Nigam in compliance of the directions

issued by the Hon'ble Tribunal for the treatment of liquid waste and solid waste.

A copy of the report submitted by the Kanpur Nagar Nigam is annexed herewith and marked as **ANNEXURE-1**.

LIQUID WASTE MANAGEMENT

5. That in District Kanpur, there are total 30 drains out of which 14 are untapped and 1 is the storm water drain. Out of the 14 untapped drains, 9 drains are discharged in the River Ganga.

6. That as per letter dated 16.09.2025 received by the Deponent department from the Kanpur Nagar Nigam, it is submitted that the Engineering Division-4, Nagar Nigam, Kanpur, in compliance with the orders passed by the Hon'ble Tribunal in the present matter, has **completed the construction of an RCC drain of:**
 - i. 45.0 meters length at Rameshwar Ghat; further,
 - ii. RCC drain have been constructed from Barighat to Ranighat over a length of 107.00 meters and;
 - iii. From Ranighat to Mishran Ghat (near Barighat) over the remaining length of 16.00 meters.

7. That, with respect to the treatment of untreated liquid waste presently being discharged directly into River Ganga, it is most respectfully submitted that the 09 drains discharging into the said river, having a cumulative flow of approximately 12.29 MLD, are proposed to be tapped, and the sewage so intercepted shall be conveyed for treatment, through the SPS and CSPS, to the existing and operational 130 MLD STP and 43 MLD STPs in Kanpur.

8. That it is most respectfully submitted that the National Mission for Clean Ganga (NMCG) has granted approval vide letter dated 02.05.2025 for the interception and diversion of the aforesaid 09 drains, along with the construction of 06 Sewage Pumping Stations (SPS), which shall thereafter be connected to the Common Sewage Pumping Station (CSPS) for conveyance to the aforementioned existing STPs for treatment.

A copy of the approval dated 02.05.2025 by the NMCG is annexed herewith and marked as **ANNEXURE-2**.

9. That for the execution of the above- mentioned works, the work order has been issued to M/s Technocraft Ventures Ltd., New Delhi. As per

the terms of the contract, **the date of commencement of work is 09.01.2026 and the stipulated date of completion is 08.07.2027 (including 15 days trial run).**

A copy of the work order is annexed herewith and marked as **ANNEXURE-3.**

10. That, at present, the work of design/ drawing of the detailed construction plan is being carried out by IIT, Delhi. Subsequently, the civil works of the same will be initiated.

A copy of the agreement with IIT, Delhi is annexed herewith and marked as **ANNEXURE-4.**

11. That it is most humbly submitted that upon completion of the proposed works, the remaining 14 untapped drains (09 drains being discharged in River Ganga) in Kanpur Nagar shall stand fully tapped and no untreated sewage shall be discharged in river Ganga.

12. That furthermore, as a temporary measure, bioremediation and the de-siltation of the said drains is being carried out the Nagar Nigam regularly.

A copy of the analysis report from bio-remediation is annexed herewith and marked as **ANNEXURE-5**.

SOLID WASTE MANAGEMENT

13. That the total solid waste generated near the river Ganga *ghats* and Surajpurba Colony (Ward no. 13) is approximately **116.1 TPD**.

14. That to ensure that no solid waste is discharged into the drains leading to river Ganga, the Nagar Nigam has authorized a private agency “Dikshank Sanstha”, since August, 2022; to carry out door-to-door collection on a daily basis and transfer the same to the 1500 TPD Municipal Solid Waste Processing Plant maintained and operated by the Kanpur Nagar Nigam.

A copy of the work order issued to Dikshank Sanstha is annexed herewith and marked as **ANNEXURE-6**.

15. That as per the report dated 06.04.2026 received from the private agency for the past 3 months (January, 26 to March, 26), Door-to-door collection is being carried out 2,289 households out of 2,600 households. In locations where waste cannot be collected through

collection vehicles, alternative arrangements have been made, and waste is being collected through wheelbarrows and rickshaw trolleys

A copy of the report dated 06.04.2026 is annexed herewith and marked as **ANNEXURE-7**.

A copy of the photographs of the door-to-door collection being carried out is annexed herewith and marked as **ANNEXURE-8**.

16. That it is humbly submitted that with regards to the remaining households refraining from handing over waste to the collection vehicles in order to avoid payment of the prescribed monthly user charges, the details of such establishments are being identified, and continuous public awareness is being undertaken with the assistance of officials of the Municipal Corporation, Kanpur, Dikshank Sanstha, and public representatives.

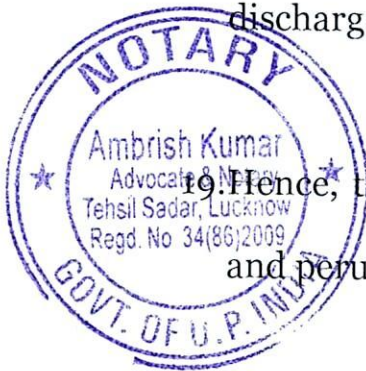
17. That it is humbly submitted that door-to-door waste collection is being carried out smoothly on a daily basis at the aforesaid *ghats* by the designated agency. The drains at Barighat and other *ghats* are being cleaned on a regular basis. In the event of any accumulation of waste or unsanitary conditions at the constructed *ghats*, the same are

promptly addressed by deploying sanitation workers of the Municipal Corporation for necessary cleaning.

1

CONCLUSION:

18. That it is submitted that the I&D works along with the construction of the SPS shall be carried out in accordance with the timeline provided herein; furthermore, the door-to-door collection shall be carried out diligently to ensure that no solid waste is discharged in river Ganga.



19. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

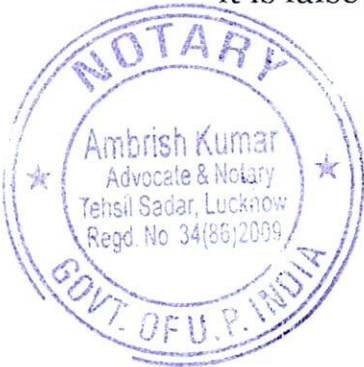
20. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

Sworn & Verified
Before me
20/06/26
AMRISH KUMAR
ADVOCATE & NOTARY
Vill-Dewi Ganj Anaya
Adampur Janaul, Lucknow

देवी मिश्र
DEPONENT

VERIFICATION

Verified at LUCKNOW on this 07th day of APRIL, 2026, that the contents of the above affidavit from paragraphs 1 to 20 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



बिबेक मिश्र
DEPONENT

**Sworn & Verified
Before me**

07/04/26
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill-Davi Chak Ananya
Adampur Jajpai, Lucknow

Ambrish Kumar
07/04/26
I identify the Deponent/Executant/ who
has signed/Put T.I. before me.

प्रेषक,

नगर आयुक्त,
नगर निगम,
कानपुर ।

सेवा में,

संयुक्त सचिव,
नगर विकास अनुभाग-5,
उ0प्र0 शासन,
लखनऊ ।

पत्रांक-डी/04 /न0आ0/पर्या0/25-26

दिनांक-02-4-2026

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-341/2022 दीपक अवस्थी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 01.07.2025, 07.10.2025 एवं 07.01.2026 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक नगर विकास अनुभाग-5, उ0प्र0 शासन के पत्र संख्या-एनजीटी-76/नौ-5-2026Comp. No. : 1945321, दिनांक 20 मार्च, 2026 का संदर्भ ग्रहण करने का कष्ट करें। जिसमें मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-341/2022 दीपक अवस्थी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 01.07.2025, 07.10.2025 एवं 07.01.2026 के संदर्भ में अगली सुनवाई की नियत तिथि 08.04.2026 होने का उल्लेख करते हुए उक्त तिथियों में पारित आदेश के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या शासन को यथाशीघ्र उपलब्ध कराये जाने की अपेक्षा की गयी है।

तत्क्रम में अवगत कराना है कि उक्त योजित वाद के अन्तर्गत मा0 एन0जी0टी0 द्वारा क्रमशः दिनांक 01.07.2025, 07.10.2025 एवं 07.01.2026 को पारित आदेश के अनुपालन में नगर निगम कानपुर से संबंधित बिन्दुओं पर अनुपालन आख्या मय छाया-चित्रों के संलग्न कर अग्रेत्तर कार्यवाही हेतु प्रेषित है।

संलग्नक :यथोपरि।

भवदीय,

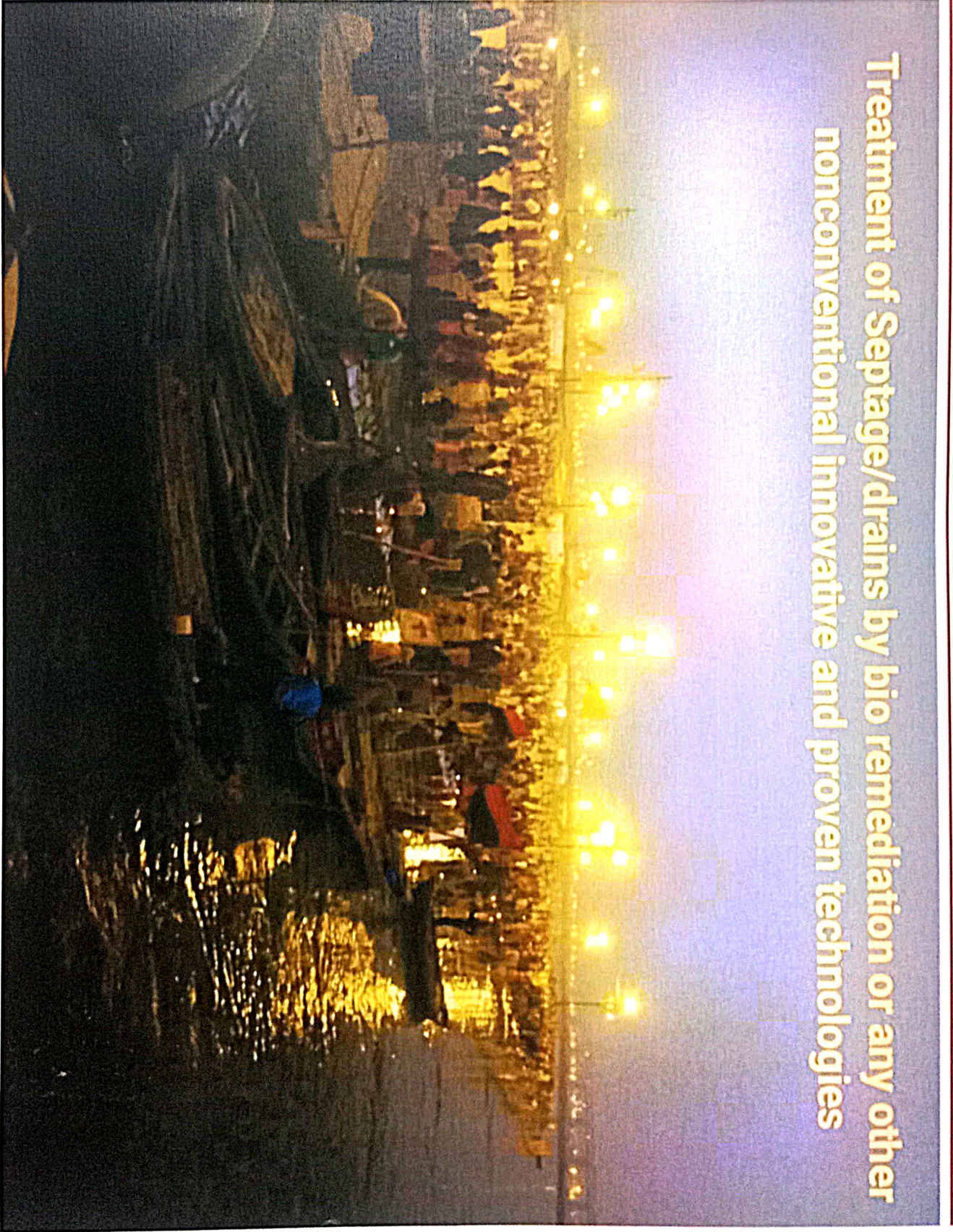
नगर आयुक्त
नगर निगम कानपुर।

प्रतिलिपि:

1. राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ को सूचनार्थ।
2. जिलाधिकारी महोदय, कानपुर नगर को सूचनार्थ।
3. श्री भँवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा0 एन0जी0टी0, नई दिल्ली को इस अनुरोध के साथ, मय अनुलग्नकों के प्रभावी पैरवी सुनिश्चित कराये जाने हेतु।

नगर आयुक्त
नगर निगम कानपुर।

Treatment of Septage/drains by bio remediation or any other nonconventional innovative and proven technologies



**LIST OF NALA DISCHARGING INTO
RIVER GANGGA**

| SR. NO. | NALA NAME | DISCHARGE IN MLD |
|----------------|------------------------------------|-------------------------|
| 1 | RANI GHAT DRAIN | 1.23 |
| 2 | GOLA GHAT DRAIN | 1.26 |
| 3 | RAMESHWAR GHAT DRAIN | 7.45 |
| 4 | SATTI CHAURAHHA/MESSCRE GHAT DRAIN | 2.36 |
| 5 | DABKA DRAIN | 6.62 |
| 6 | GUPTAR GHAR DRAINS | 5.00 |
| 7 | PARMIYA DRAIN | 6.00 |
| | TOTAL | 29.92 |

div

FOLLOWING MICROBES ARE USED IN ECOMASTER MICROBIAL (BACTERIAL)
CULTURE FOR REMEDIATION OF DRAINS

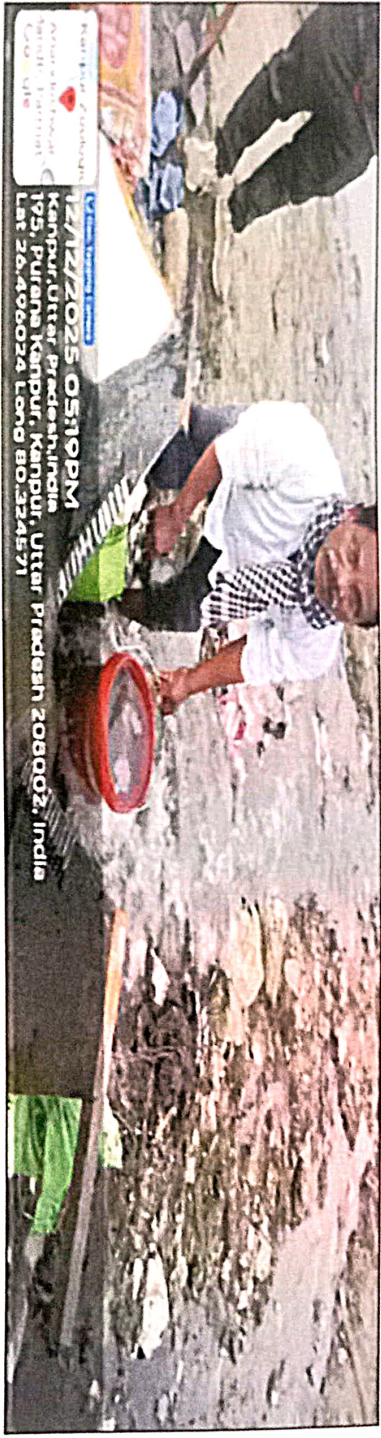
| SR. NO | CULTURE NAME | CONTENT IN ONE GRAM |
|--------|--------------------------|--------------------------------|
| 1 | YEAST | <u>10⁸ CFU/GRAM</u> |
| | BACILLUS | |
| 3 | ACTINOMYCETES | |
| 4 | PSEUDOMONAS | |
| 5 | MOLASSES(POWDER BASE) | |

div



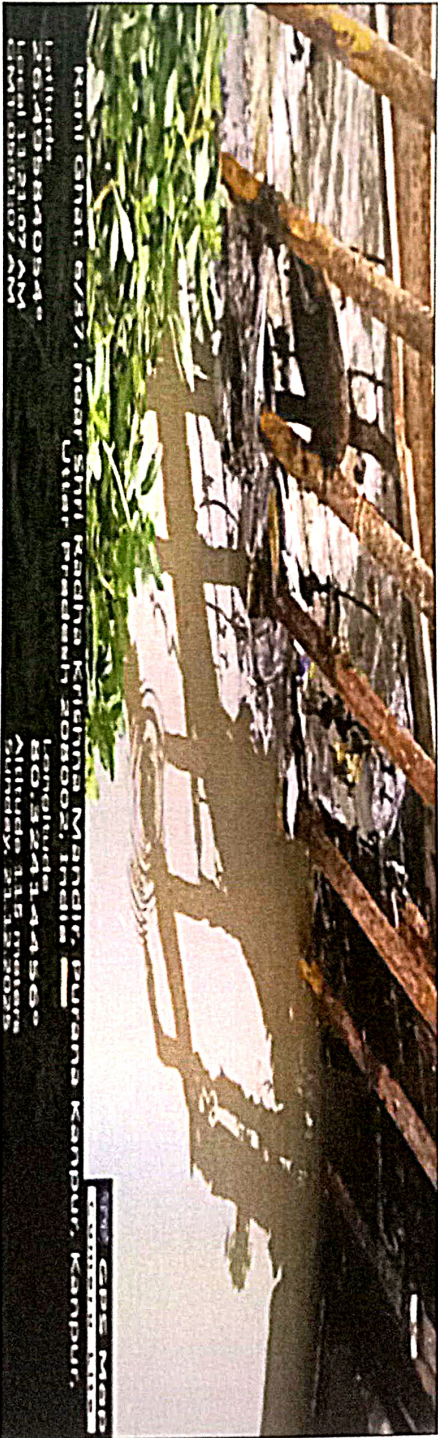
RANI GHAT NALA

V-NOTCH



12/12/2025 05:10PM
Kampur, Uttar Pradesh, India
195, Purana Kampur, Kampur, Uttar Pradesh 208002, India
Lat 26.4966024 Long 80.3245571

BAR SCREEN



12/12/2025 05:10PM
Kampur, Uttar Pradesh, India
195, Purana Kampur, Kampur, Uttar Pradesh 208002, India
Lat 26.4966024 Long 80.3245571

BACTERIAL
JHARNA



12/12/2025 05:10PM
Kampur, Uttar Pradesh, India
195, Purana Kampur, Kampur, Uttar Pradesh 208002, India
Lat 26.4966024 Long 80.3245571

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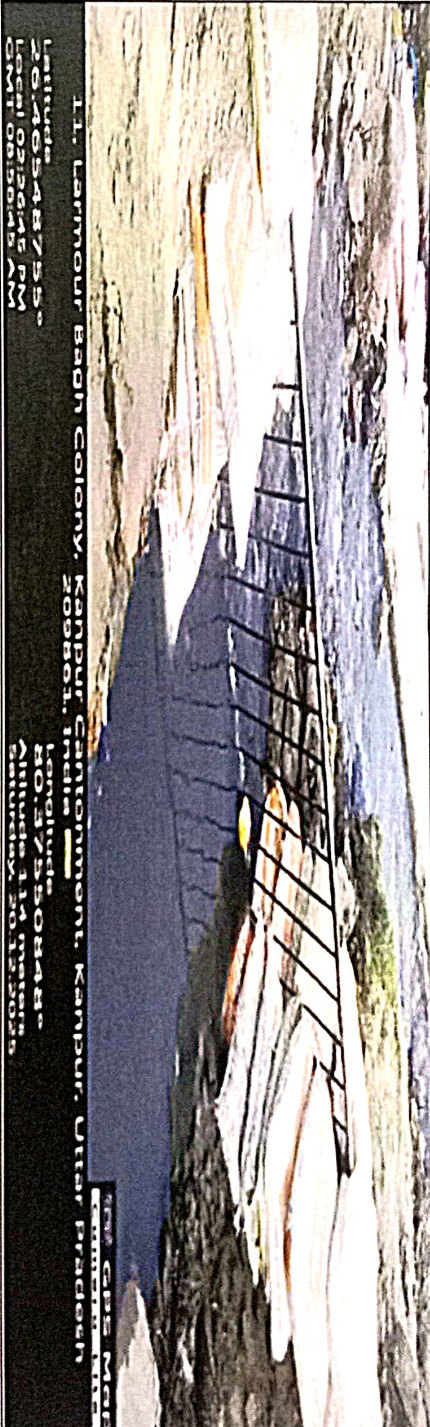


GOLA GHAT NALA

V-NOTCH



BAR SCREEN



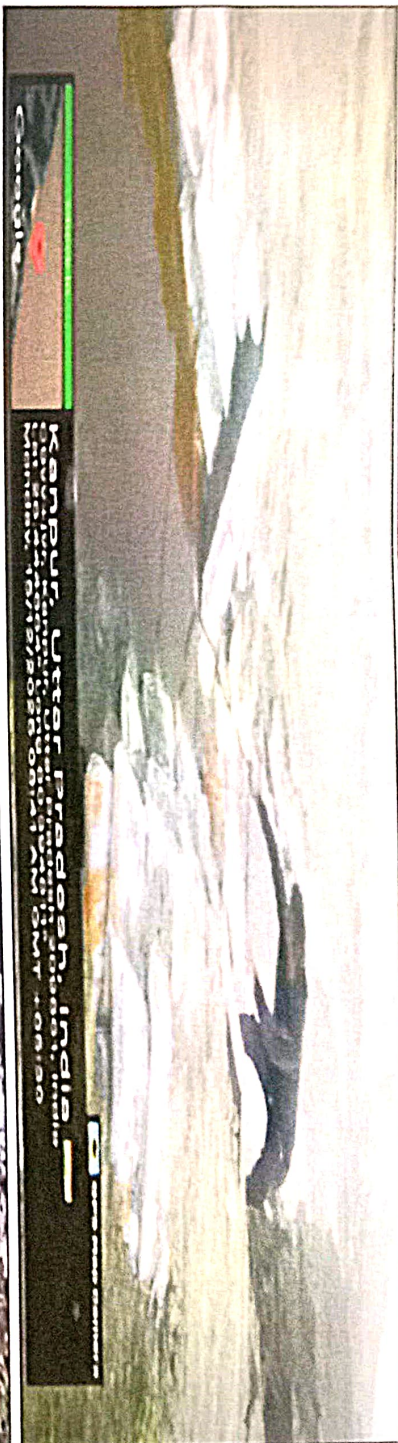
BACTIRIAL
JHARNA



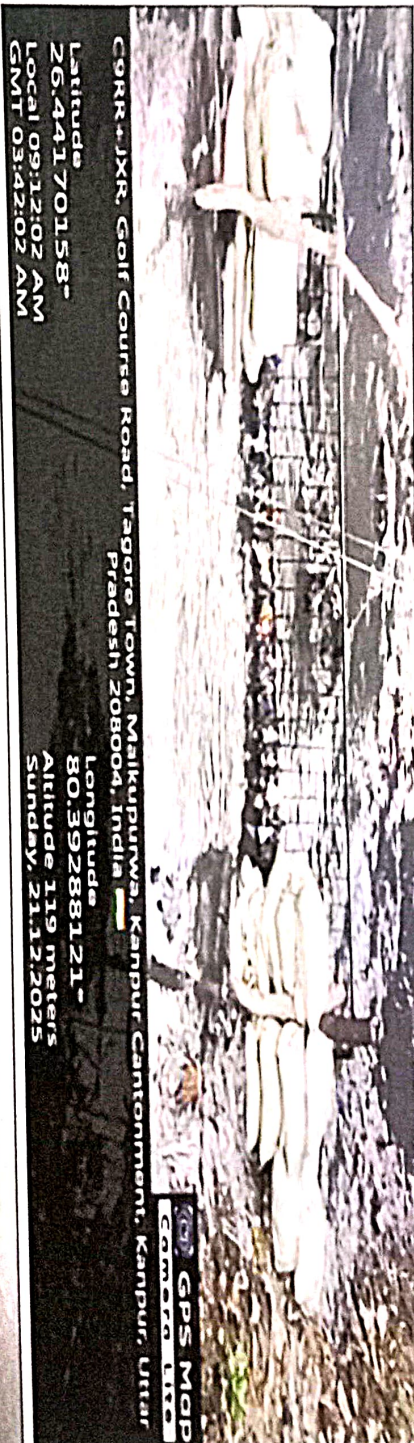
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DABKA NALA

V-NOTCH



BAR SCREEN



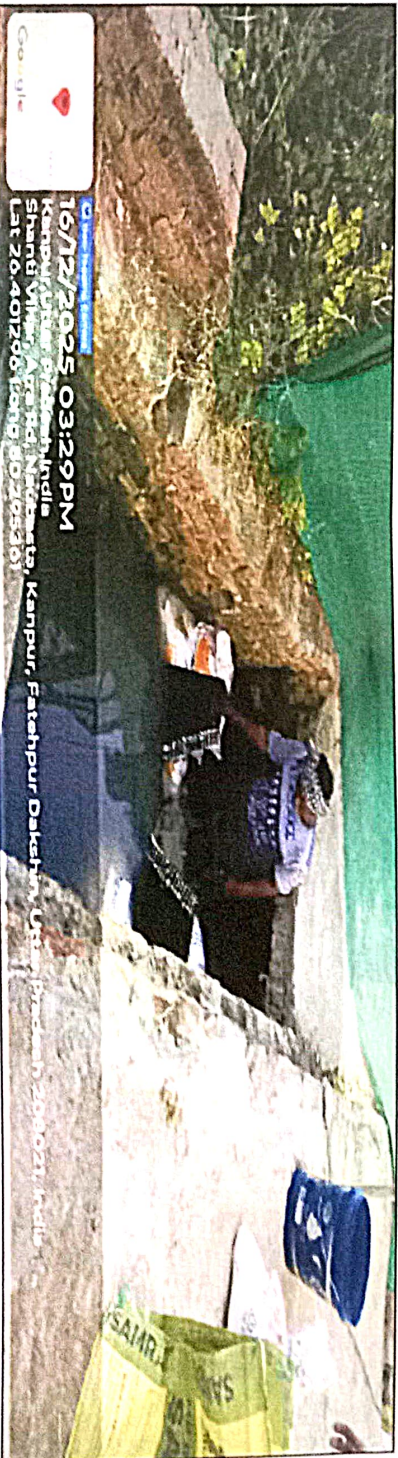
BACTERIAL
JHARNA



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ARRA NALA

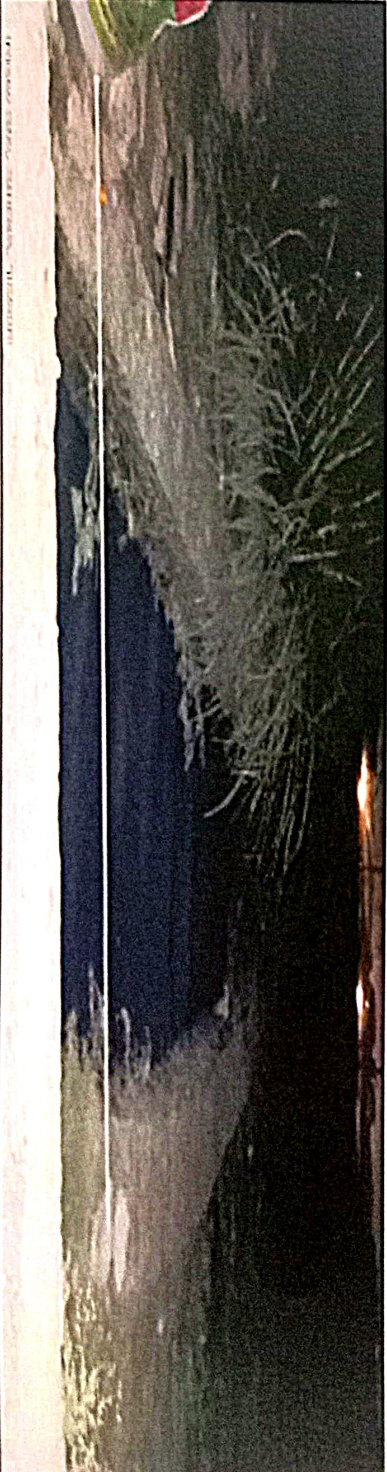
V-NOTCH



BAR SCREEN



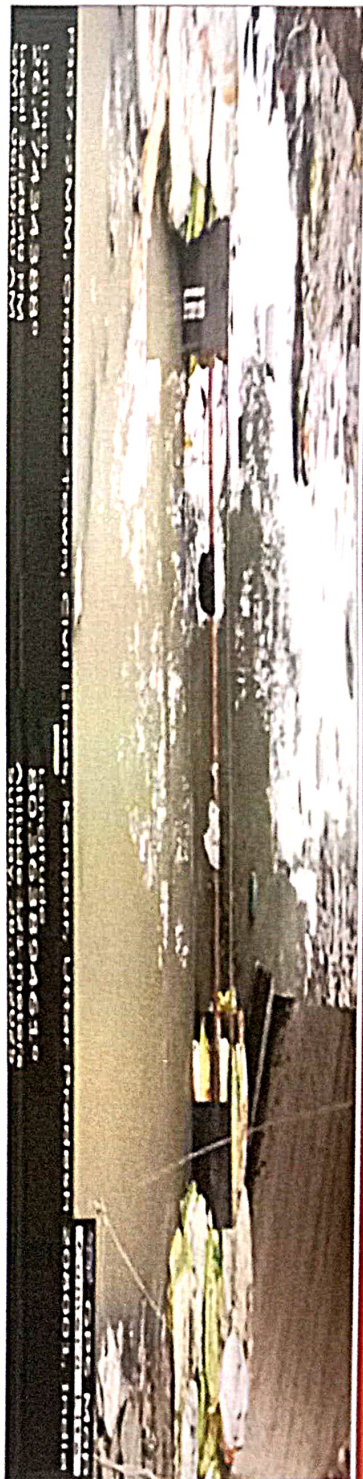
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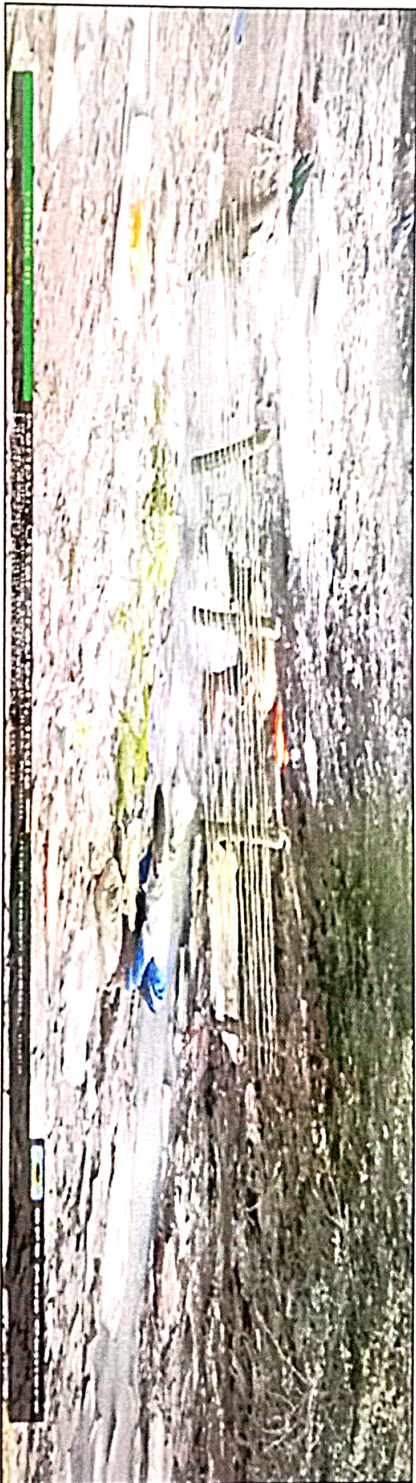
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GUPTAR GHAT NALA

V-NOTCH



BAR SCREEN



450

BACTERIAL
JHARNA

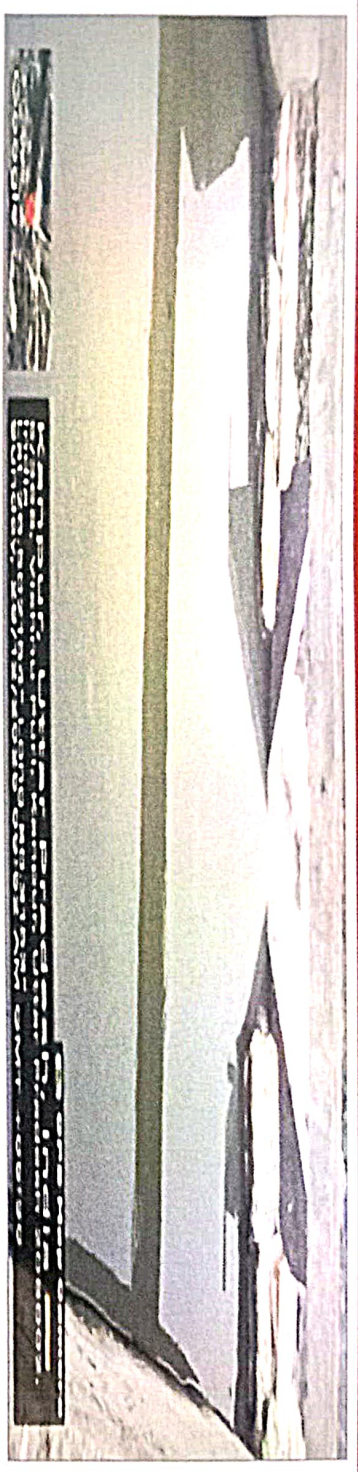


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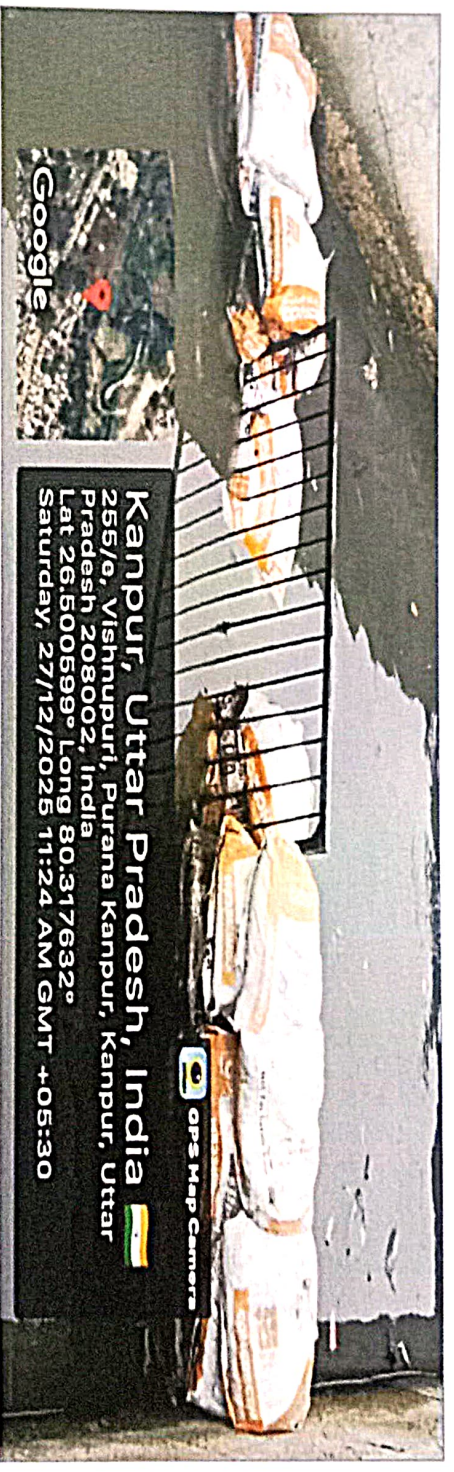


RAMESHWAR GHAT NALA

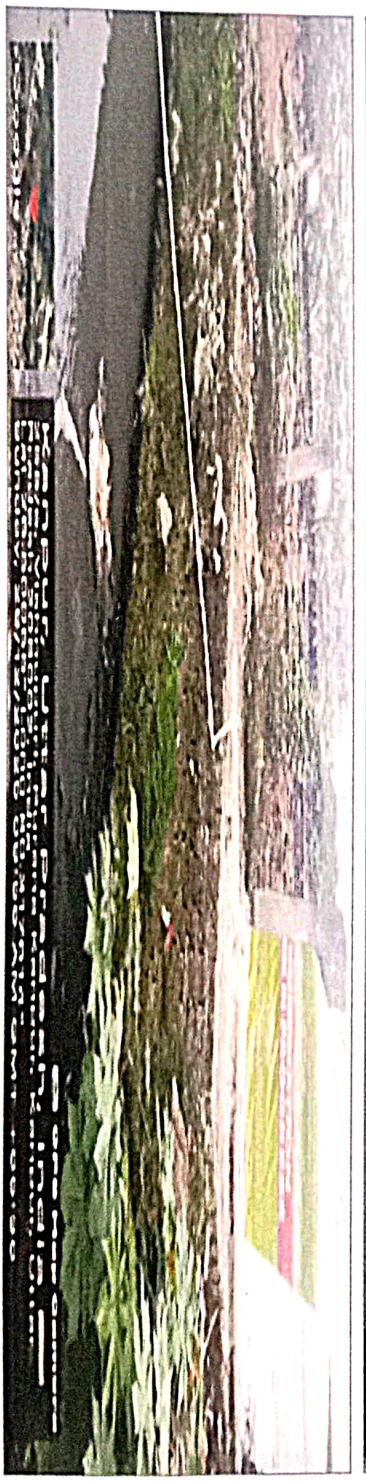
V-NOTCH



451
BAR SCREEN



BACTERIA KA
JHARNA



dhru

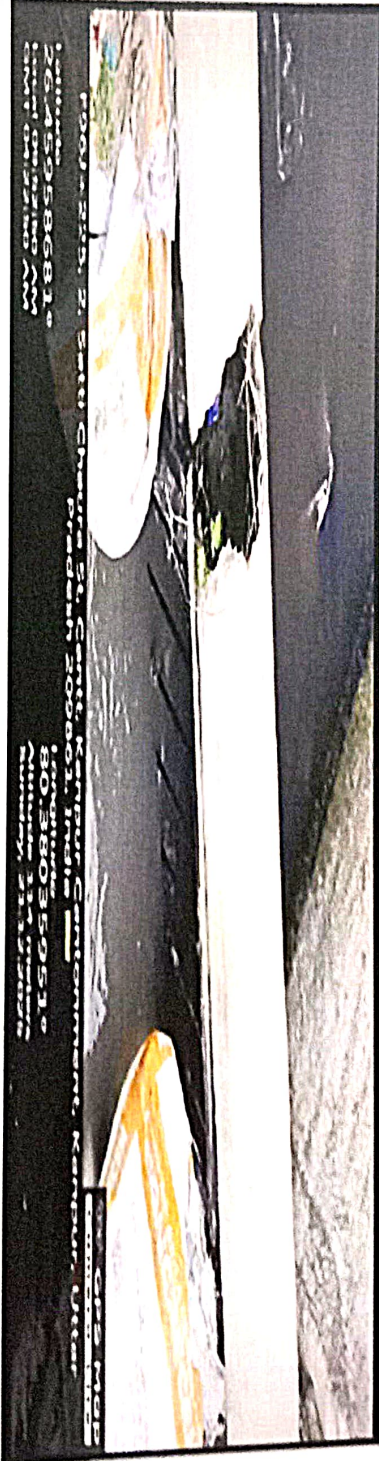
SATTI CHAURAHHA/ MASSCARE GHAT NALA

V-NOTCH

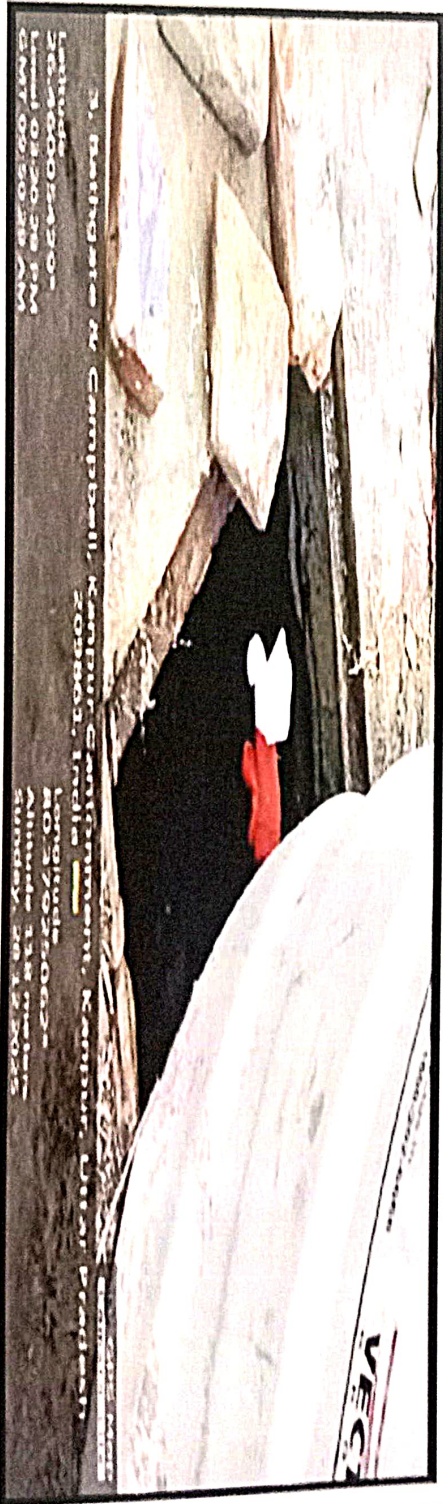


452

BAR SCREEN



BACTERIA
JHARNA



Latitude: 23.020278 N
Longitude: 85.820278 E
Altitude: 138 meters
Sunday, 28/12/2025

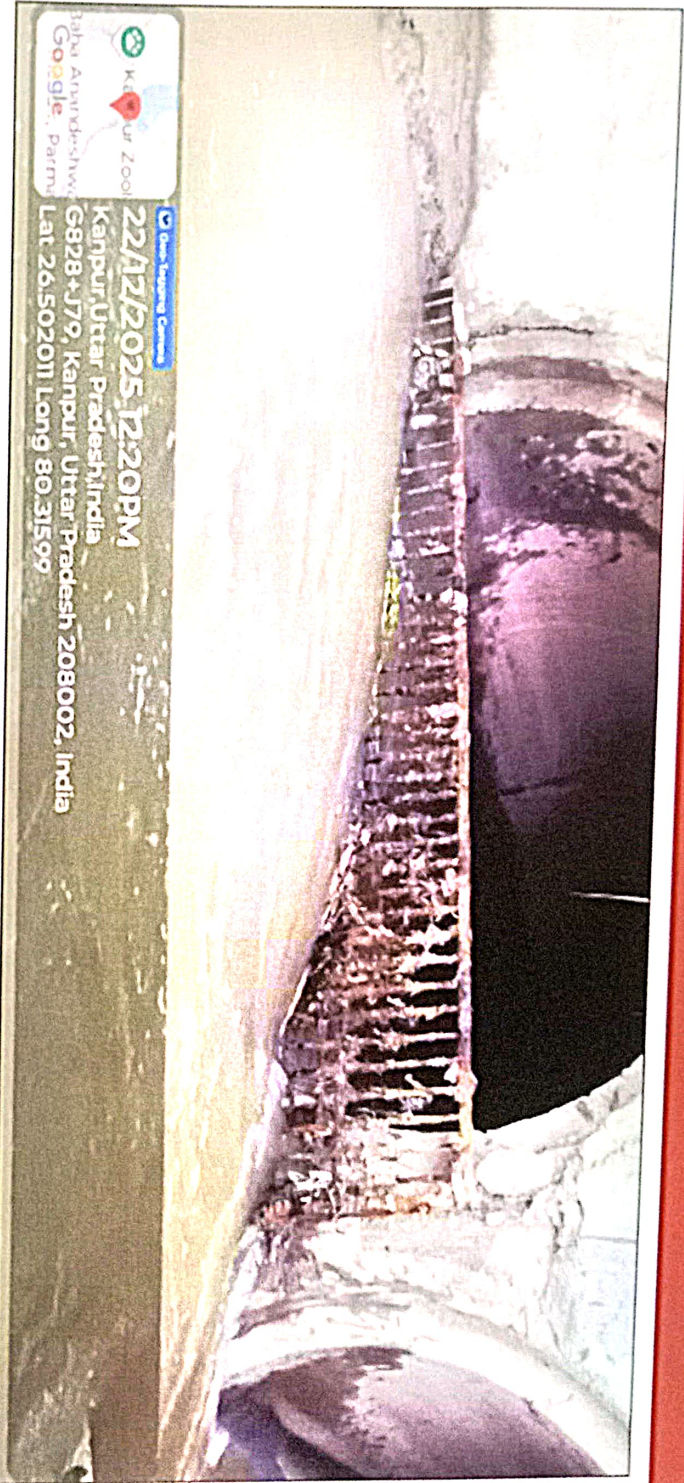
3. Bahubare At Campbell, Kendra, Karnataka, India

Latitude: 23.020278 N
Longitude: 85.820278 E
Altitude: 138 meters
Sunday, 28/12/2025

Handwritten signature

PARMIYA GHAT NALA

BAR SCREEN



Kanpur Zoo
Jhansi Anurkshw
Google, Parmu

22/12/2025, 12:20PM

Kanpur, Uttar Pradesh, India
G828+J79, Kanpur, Uttar Pradesh 208002, India
Lat 26.502011 Long 80.31599

BACTERIAL
JHARNA

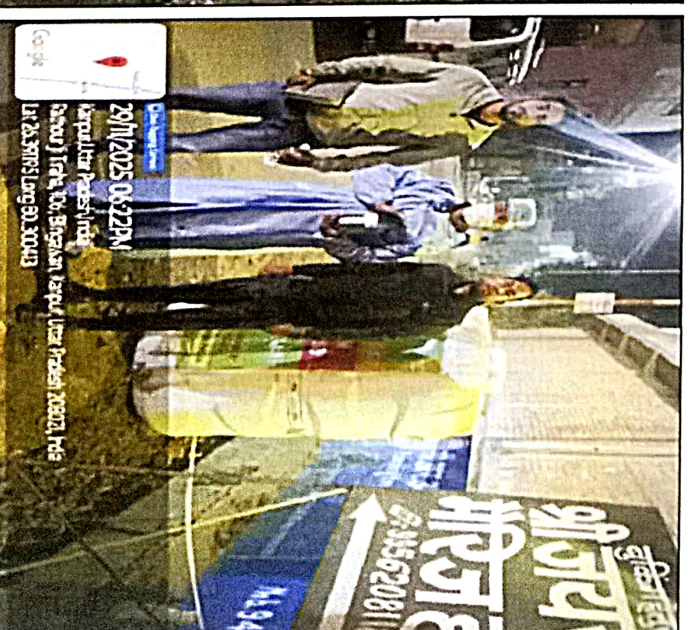
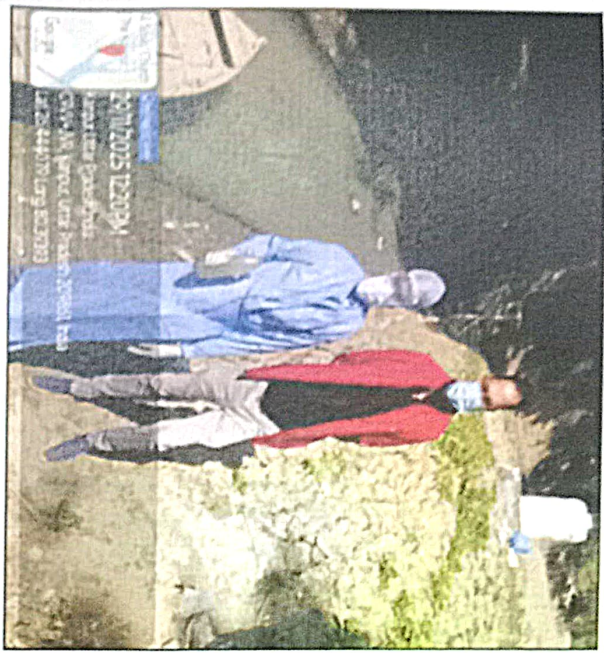


Kanpur Zoo
Jhansi Anurkshw
Google, Parmu

Kanpur, Uttar Pradesh, India
G/A/0/B, Vishnu Puri, Kanpur, Uttar Pradesh 208002, India
Lat 26.602208 Long 80.318203
Wednesday, 10/12/2025 11:48 AM GMT +05:30

AP

NAGAR NIGAM TEAM SAMPLING PHOTO



dlr



श्रीरत्नाङ्गार - भारतीय विज्ञान संग्रहालय संस्था
 CSIR - INDIAN INSTITUTE OF TOXICOLOGY RESEARCH
 विज्ञान भवन, 31, मन्मथ गौरी मार्ग, कानपुर - 220001, उत्तर प्रदेश, भारत
 VISHVIGYAN BHAVAN, 31, MANMATHA GOURI MARG, LUCKNOW - 220001 U.P., INDIA
 Phone : +91-522-2211497 Fax : +91-522-2028277 Email: director@iitrindia.org
 www.iitrindia.org



TC-7/103

DRAIN WATER ANALYSIS REPORT

1. Name of analyzing laboratory : Water Analysis Lab
 2. Sample Registry No. : SSP-537
 3. Nature / type of sample(s) : Drain/Nala Water Sample, Kanpur
 4. Sealed/Unsealed : Unsealed
 5. Date of receipt : 17th March, 2026
 6. Method of Analysis : As per APHA/AWWA: 24th Edn. (2023)
 7. Sample collected by : IITR & Organization Staff Kanpur.

Date: 27th March, 2026

| S. No. | Sampling Site | RESULT | | RESULT | |
|--------|-------------------------------|----------------------------|--------------------------------------|-------------------|-------------------|
| | | pH (4500-H ⁺ B) | Total Suspended Solids (2540-D) mg/L | COD (5220-C) mg/L | BOD (5210-B) mg/L |
| I. | Sagarपुरी Nala | 7.16 | 92.00 | 142.85 | 25.00 |
| II. | Arra Nala | 7.28 | 90.00 | 132.27 | 24.00 |
| III. | Haliwa Khanda Nala | 7.22 | 96.00 | 111.10 | 26.00 |
| IV. | Pipauri Nala | 7.14 | 86.00 | 105.81 | 23.00 |
| V. | Ganda Drains | 7.23 | 68.00 | 126.98 | 22.00 |
| VI. | Panki Nala (Thermal Power) | 7.24 | 76.00 | 127.00 | 27.00 |
| VII. | Parniya Drains | 7.26 | 82.00 | 142.80 | 17.00 |
| VIII. | Rameshwar Ghat Drains | 7.16 | 74.00 | 91.26 | 18.00 |
| IX. | Rani Ghat Drains | 7.12 | 84.00 | 119.04 | 28.00 |
| X. | Guptar Ghat Drains | 7.21 | 70.00 | 99.20 | 20.00 |
| XI. | Gola Ghat Drains | 7.30 | 88.00 | 142.00 | 22.05 |
| XII. | Sattichuranad Messcare Drains | 7.80 | 78.00 | 75.39 | 19.00 |
| XIII. | Dabka Drains | 7.37 | 94.00 | 132.30 | 29.00 |
| | Standard Uncertainty ± | 0.14 | 2.34 | 2.92 | 5.60 |

Satyakam Pattnaik
 Dr. SATYAKAM PATNAIK
 (Authorized by)

1. The report pertains to the sample tested only.
2. This report shall not be used or produced in fragments.
3. This report shall not be used for any other purpose than declared by the sponsor.
4. CSIR-IITR is not regulatory and certifying agency hence no part of this report should be used for legal purposes.

dir

RAMESHWAR GHAT NALA PICS



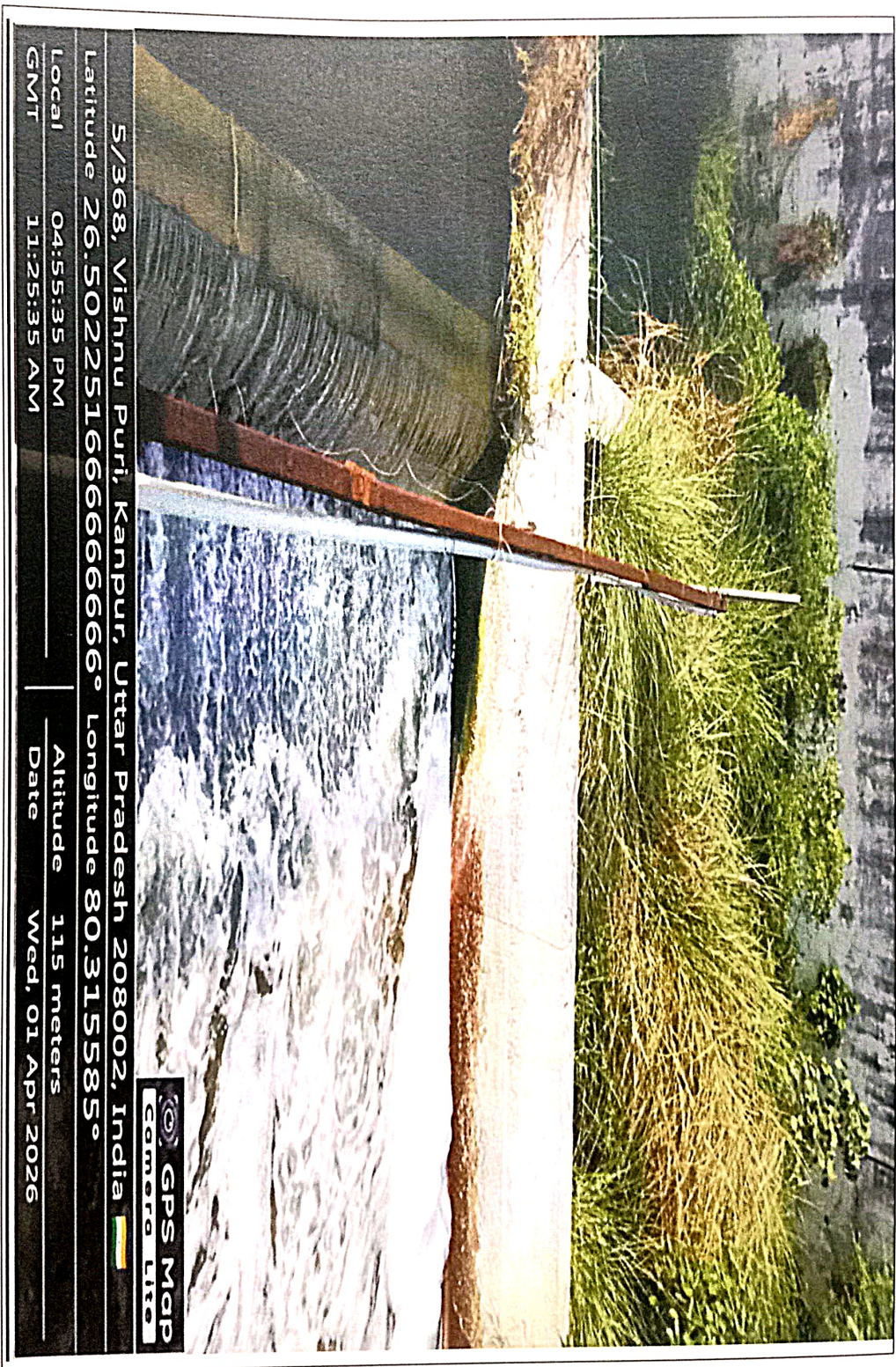
GPS MAP
 Location: 20.816246° Longitude, 80.3155968°
 Local Time: 01:06:15 PM
 Altitude: 120 meters
 Date: Wed, 01 Apr 2026



GPS MAP
 Location: 20.816246° Longitude, 80.3155968°
 Local Time: 01:06:15 PM
 Altitude: 120 meters
 Date: Wed, 01 Apr 2026

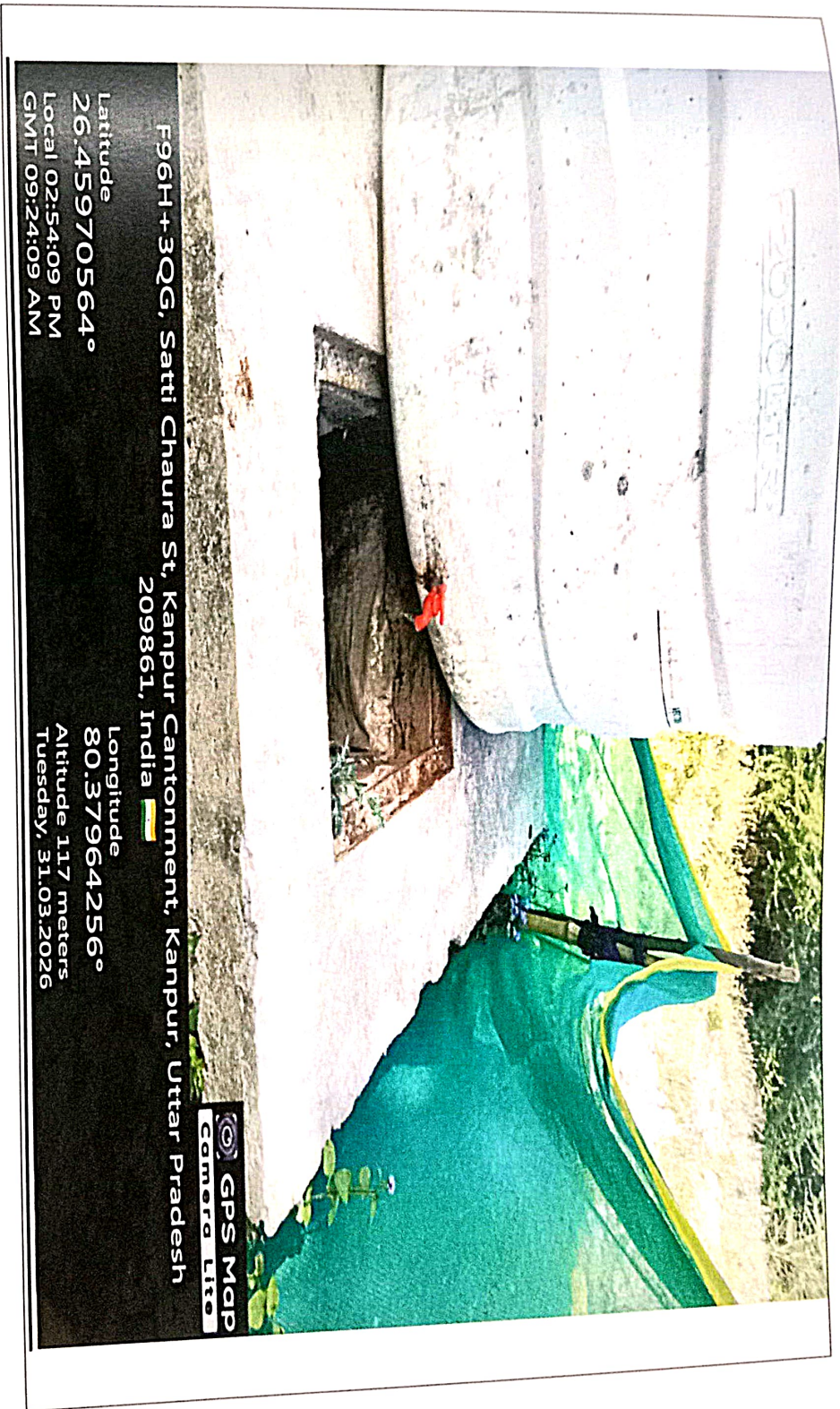
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PARAMIYA GHAT NALA PICS



dir

SATTICHAURA GHAT NALA PICS



F96H+3QG, Satti Chaura St, Kanpur Cantonment, Kanpur, Uttar Pradesh
209861, India


Latitude **26.45970564°**
Longitude **80.37964256°**
Local 02:54:09 PM
Altitude 117 meters
GMT 09:24:09 AM
Tuesday, 31.03.2026

dir

DABKA GHAT NALA PICS



 **GPS Map**
Camera Lite

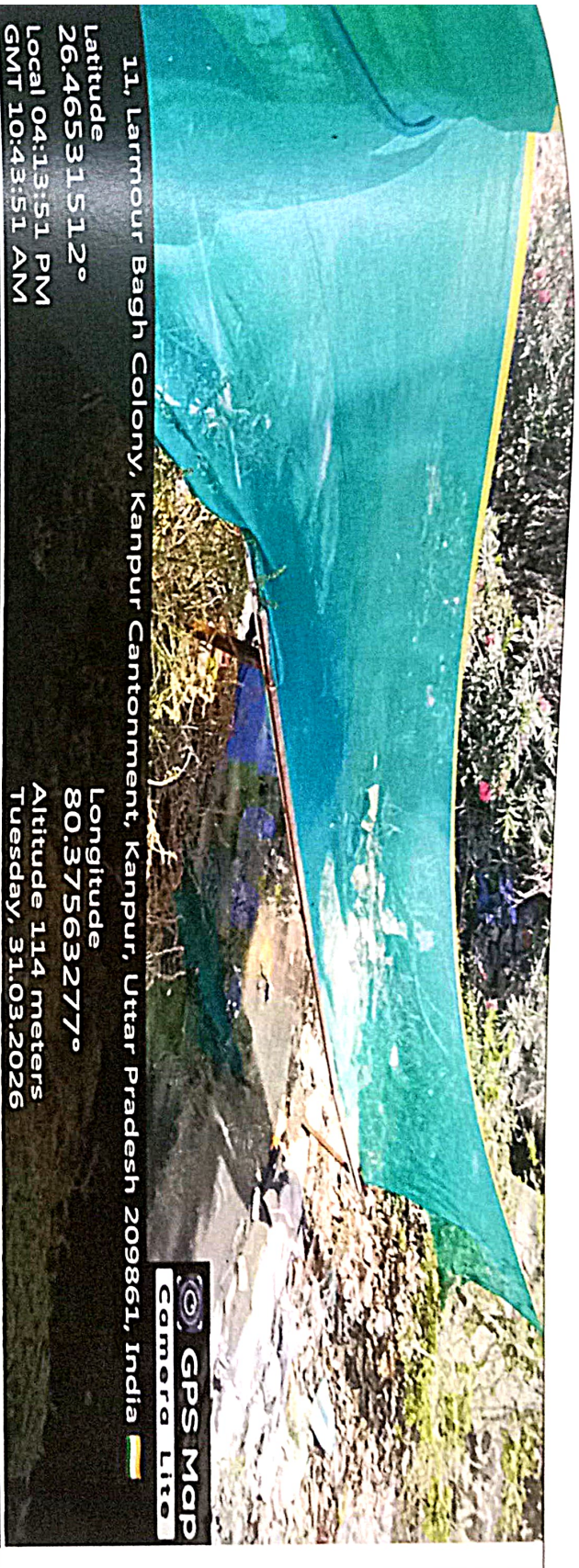
C9RR+JXR, Golf Course Road, Tagore Town, Maikupurwa, Kanpur Cantonment, Kanpur, Uttar Pradesh 208004, India 

Latitude
26.44174793°
Local 11:58:25 AM
GMT 06:28:25 AM

Longitude
80.39290073°
Altitude 119 meters
Wednesday, 01.04.2026

pic

GOLA GHAT NALA PICS



11, Larmour Bagh Colony, Kanpur Cantonment, Kanpur, Uttar Pradesh 209861, India

Latitude 26.46531512°

Local 04:13:51 PM

GMT 10:43:51 AM

Longitude 80.37563227°

Altitude 114 meters

Tuesday, 31.03.2026

GPS Map
Camora UTO



10, Larmour Bagh Colony, Kanpur Cantonment, Kanpur, Uttar Pradesh 209861, India

Latitude 26.4647779°

Local 04:12:15 PM

GMT 10:42:15 AM

Longitude 80.37578584°

Altitude 121 meters

Tuesday, 31.03.2026

GPS Map
Camora UTO

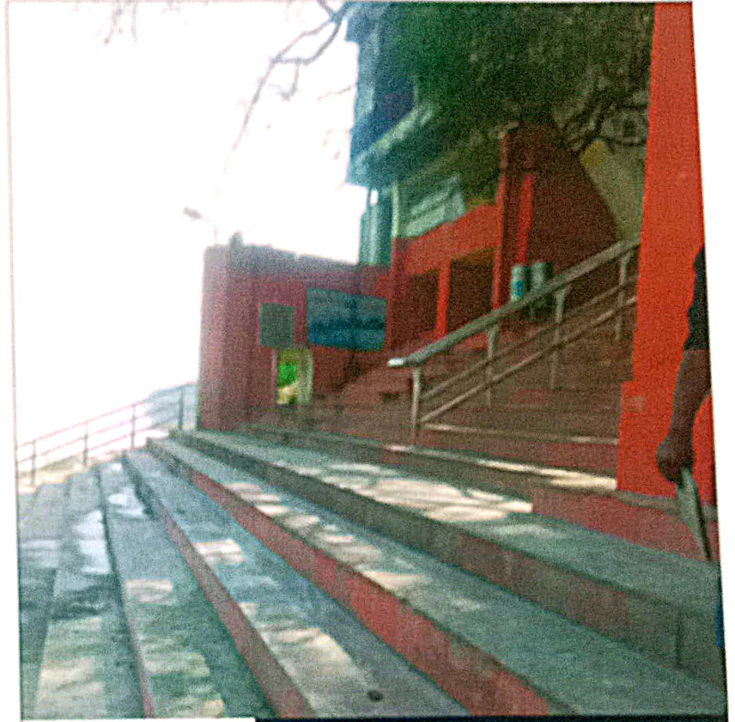
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| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493369 | 26°29'36" N | |
| Longitude | 80.32929 | 80°19'45" E | 26°C |
| | 2026-02-18(Wed) | 11:44 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
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| Longitude | 80.329194 | 80°19'45" E | 26°C |
| | 2026-02-18(Wed) | 12:13 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493355 | 26°29'36" N | |
| Longitude | 80.329002 | 80°19'44" E | 26°C |
| | 2026-02-18(Wed) | 11:48 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493299 | 26°29'35" N | |
| Longitude | 80.329007 | 80°19'44" E | 26°C |
| | 2026-02-18(Wed) | 11:48 | 79°F |

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ANNEXURE-2

No. Pr-12012/21/2020 - TECH1 NMCG (Comp. No.: 263215)

भारत सरकार, जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,
इंडिया गेट, नई दिल्ली
दिनांक: 2nd May 2025

सेवा में,

The Project Director (UP-SMCG),
State Mission for Clean Ganga – Uttar Pradesh
6, Rana Pratap Marg, Uttar Pradesh Jal Nigam Head Quarter
Hazratganj, Lucknow – 226001

**Sub: Administrative Approval and Expenditure Sanction for
“Interception & Diversion of 14 untapped drains of Kanpur city, Uttar Pradesh”
under Namami Gange Mission – II, at an estimated cost of Rs. 138.11 crore
(Rupees One Hundred Thirty-Eight Crore and Eleven Lakh only).**

महोदय,

I am directed to convey the grant of Administrative Approval and Expenditure Sanction for the project on “Interception & Diversion of 14 untapped drains of Kanpur city, Uttar Pradesh” under the National Ganga Plan (NGP) – Non-EAP budget head of Namami Gange Mission – II, with 100% central sector support at an estimated cost of **Rs. 138.11 crore (Rupees One Hundred Thirty-Eight Crore and Eleven Lakh only) inclusive of 1-year O&M and GST** with the following major components:

- a. Interception of 14 drains namely (i) Rameshwar Ghat drain, (ii) Rani Ghat drain, (iii) Gola Ghat drain, (iv) Satti Chaura Ghat drain, (v) Maiskar Ghat drain, (vi) Dabka drain, (vii) Makkoo Sayeed Ka Bhatta drain, (viii) UPA Compound drain, (ix) Bangali Ghat drain, (x) Ganda Nala, (xi) Transport Nagar drain, (xii) Arra drain, (xiii) Sagarpuri drain and (xiv) Halwakhanda drain;
- b. Improvement/rehabilitation of existing I&D of 2 drains namely (i) Sheetla Bazar drain and (ii) Budhiya Ghat drain;
- c. Diversion of 14 drains to proposed SPS / common manholes – 2,515 m (trenchless – 1,110 m; open excavation – 1,405 m);
- d. Diversion of 15 MLD sewage through 800 mm dia MS pipe (Trenchless) from Dist. I (2200 mm brick barrel gumti no.5) to Dist. II (1200/1400 mm RCC line at Zarib Chaowki) – 890 m;
- e. Development of 6 sewage pumping stations (6.09 MLD, 2.13 MLD, 2.93 MLD, 49.5 MLD, 4.16 MLD & 1.65 MLD) and a lift Station (2.46 MLD capacity) and
- f. Laying of rising mains from SPS / LS to manholes of existing SPSs / STPs – 11,253 m (trenchless – 3,210 m; open excavation – 8,043 m);
- g. 1 year of Operation & Maintenance including the Manpower, chemicals, other maintenance, Power, and Fuel charges

2. The summary of cost is given at **Annexure-I.**

Kundan Lal
2/5/25

3. Administrative Approval and Expenditure Sanction for the project is granted subject to General & Technical conditions as per **Annexure-II**, Specific conditions and directions of EC as per **Annexure-III** and Financial conditions as per **Annexure-IV**.
4. The period of completion of the project is 18 (Eighteen) months from the date of issue of Letter of Award (LOA), including 15 days trial run period. The bidding for the project to be completed in 4 months from the date of issue of this AA&ES. The procurement of goods and services shall be made strictly as per the 'NGRBA programme framework' and various other guidelines of NMCG. The detailed schedule of the project implementation is given in **Annexure-V**.
5. UPSMCG and EA (Uttar Pradesh Jal Nigam – Rural) may ensure that there are no overlaps with the works being undertaken by the State Government and may obtain necessary permissions/ clearances, including possession of required land parcels for the project, before awarding the contract.
6. Any cost escalation over and above the sanctioned cost attributable to the Uttar Pradesh Government, including due to delay in land acquisition, change in scope post-project approval etc., will be borne by the State Government concerned.
7. The grantee institution i.e. State Mission for Clean Ganga (SMCG) Uttar Pradesh is a registered society of the State Government constituted with the objective of effective implementation of the Namami Gange Programme activities at the State level, and the State is responsible in the long term for the conservation and health of the state's stretch of the river Ganga.
8. The sanctioned cost of the project will be borne from the 'National Ganga Plan – Non-EAP budget head of Namami Gange Mission – II and expenditure incurred will be booked under the component "Nirmal Ganga – Infrastructure Development and Asset Creation – Pollution Abatement Management - Sewerage Infrastructure - Sewage Treatment Plants (STP) - DBOT projects". The NMCG/Government of India reserves the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made.
9. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.
10. The AA&ES will lapse, in case the land identified for the project is not acquired within a period of 4 months from the issuance date.
11. The Operations and Maintenance (O&M) provisions will be reviewed after 1 (One) year based on compliance with various General and Specific conditions stipulated in Annexures II & III by State Government/ UPSMCG including insurance of assets created, reuse of treated water, levy of user charges, sewage cess etc.
12. This AA&ES is issued based on the approval and sanction of the Executive Committee vide its 61st meeting held on 7th April 2025, as well as the approval of Director General – National Mission for Clean Ganga, vide eoffice Note#117

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dated 28.04.2025 and concurrence of ED (Finance), NMCG vide eoffice Note#113 dated 25.04.2025.

Digitally signed by
Kundan Lal
Date: 02-05-2025
10:41:47 (कुंदन लाल)

अवर सचिव, एनएमसीजी

जानकारी एवं आवश्यक कार्यवाही हेतु प्रतिलिपि:

- 1) The Chief Secretary, Government of Uttar Pradesh, Lucknow-226001.
- 2) The Managing Director, Uttar Pradesh Jal Nigam – Rural, 6, Rana Pratap Marg, Lucknow - 226001
- 3) The Divisional Commissioner, Kanpur
- 4) The District Magistrate/ Chairman, District Ganga Committee, Kanpur, Uttar Pradesh.
- 5) The Municipal Commissioner, Kanpur Nagar Nigam

जानकारी हेतु प्रतिलिपि:

- 1) PS to Hon'ble Minister – Jal Shakti, Shram Shakti Bhawan, N. Delhi-110001
- 2) PPS to Secretary, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi-110001
- 3) PS to DG / DDG/ ED(Projects) / ED(Finance) / ED(Technical) / ED (Admin.), NMCG, New Delhi
- 4) Dr. Arun Kumar, HRED, IIT Roorkee, Roorkee, Uttarakhand - 247667
- 5) Sanction Folder/Guard File/MIS Division, NMCG

Kundan Lal
2/5/25
(कुंदन लाल)

अवर सचिव, एनएमसीजी

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Annexure - I

Summary of cost for the project proposal of "I&D of 14 untapped drains of Kanpur city, Uttar Pradesh"

(Amount in Rs. Lakh)

| S No. | Items | Quantities | Approved Cost | Remarks |
|---|------------------------------------|------------------------|----------------|---------|
| A | Basic Capital Cost | | | |
| A.1 | Interception of drains | | | |
| A.1.1 | Rameshwar Ghat drain | 1 | 105.95 | |
| A.1.2 | Rani Ghat drain | 1 | 85.72 | |
| A.1.3 | Gola Ghat drain | 1 | 87.02 | |
| A.1.4 | Satti Chaura Ghat drain | 1 | 81.68 | |
| A.1.5 | Maiskar Ghat drain | 1 | 104.53 | |
| A.1.6 | Dabka drain | 1 | 148.47 | |
| A.1.7 | Halwakhanda drain | 1 | 0.79 | |
| A.1.8 | Ganda nala | 1 | 118.31 | |
| A.1.9 | Sheetla Bazar drain | 1 | 131.73 | |
| A.1.10 | Budhiya Ghat drain | 1 | 77.06 | |
| A.1.11 | MS Bhatta drain | 1 | 33.51 | |
| A.1.12 | UPA Compound drain | 1 | 31.26 | |
| A.1.13 | Bangali Ghat drain | 1 | 23.35 | |
| A.1.14 | Transport Nagar drain | 1 | 533.50 | |
| A.1.15 | Arra Drain | 1 | 85.72 | |
| A.1.16 | Sagarpuri drain | 1 | 73.48 | |
| Subtotal A.1. - Interception of drains | | 16 nos. | 1722.08 | |
| A.2 | Diversion Sewers (mm/m) | | | |
| A.2.1 | Rameshwar Ghat, trenchless | 400/715 HDPE | 182.65 | |
| A.2.2 | Rani Ghat, open excavation | 400/50 RCC NP3 | 2.8 | |
| A.2.3 | Gola Ghat, open excavation | 400/50 RCC NP3 | 3.07 | |
| A.2.4 | Satti Chaura Ghat, open excavation | 400/30 RCC NP3 | 4.48 | |
| A.2.5 | Maiskar Ghat, Open excavation | 400/30, 600/10 RCC NP3 | 4.8 | |
| A.2.6 | Dabkeshwar Ghat, open excavation | 1600/60 RCC NP3 | 147.33 | |

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| S No. | Items | Quantities | Approved Cost | Remarks |
|---|--|-------------------------------|----------------|---------|
| A.2.7 | Halwakhanda, open excavation | 800/260 RCC NP3 | 49.68 | |
| A.2.8 | Ganda nala, trenchless | 900/95 MS | 101.85 | |
| A.2.9 | MS Bhatta drain, open excavation | 200/25 RCC NP3 | 0.74 | |
| A.2.10 | UPA Compound Drain, Open Excavation | 200/40 RCC NP3 | 1.18 | |
| A.2.11 | Bangali Ghat Drain, Open Excavation | 200/40 RCC NP3 | 1.54 | |
| A.2.12 | Transport Nagar Drain, Open Excavation- 700 Mtr, Trenchless- 300 Mtr | 700/700 RCC NP3 & 700/ 300 MS | 37.55 | |
| A.2.13 | Arra Drain, Open Excavation | 500/50 RCC NP3 | 2.80 | |
| A.2.14 | Sagarपुरी Drain, Open Excavation | 400/50 RCC NP3 | 2.80 | |
| Sub Total A.2 - Diversion Sewers | | 2515 m | 543.27 | |
| A.3 | Sewage Pumping Stations (SPS) - MLD 15/ 30 years | | | |
| A.3.1 | SPS at Rani Ghat | 6.09/6.63 | 280.00 | |
| A.3.2 | SPS at Gola Ghat | 2.13/2.31 | 150.00 | |
| A.3.3 | SPS at Maiskar Ghat | 2.93/3.19 | 200.00 | |
| A.3.4 | Lift Station at Dabkeshwar Ghat | 2.46/2.68 | 1710.00 | |
| A.3.5 | SPS at Dabkeshwar Ghat | 49.50/53.85 | | |
| A.3.6 | SPS at Arra | 4.16/4.53 | 250.00 | |
| A.3.7 | SPS at Sagarपुरी | 1.65/1.79 | 100.00 | |
| Sub Total A.3 - SPS | | | 2690.00 | |
| A.4 | Rising mains size/ length (mm/ m) | | | |
| A.4.1 | From IPS at Rani Ghat, open excavation | 400/ 1685 DI K9 | 200.38 | |
| A.4.2 | From SPS at Gola Ghat, open excavation | 250/ 630 DI K9 | 56.70 | |
| A.4.3 | From SPS at Satti Chaura & Maiskar, open excavation | 250/ 510 DI K9 | 44.30 | |
| A.4.4 | From Lift Station at Dabkeshwar to SPS, open excavation | 250/ 80, DI K9 | 3.63 | |

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| S No. | Items | Quantities | Approved Cost | Remarks |
|--|---|------------------------------------|----------------|---|
| A.4.5 | From SPS at Dabkeshwar, trenchless | 900/ 5148 DI K9/MS | 3247.33 | |
| A.4.6 | From SPS at Arra, open excavation | | 251.33 | |
| A.4.7 | From SPS at Sagarpuri, open excavation | 200/ 700 DI K9 | 87.40 | |
| Sub Total A.4 - Rising mains | | 11253 m | 3891.07 | |
| A.5 | Other works size/ length (mm/ m) | | | |
| A.5.1 | Halwakhanda drain tapping arrangements | 1100/150, 1200/300, 1400/600 | 87.30 | |
| A.5.2 | Dabka drain | 1100/100, 1600/80 | 19.39 | |
| A.5.3 | Diversion of 15 Mld sewage of Distt. I to Distt. II | 2200/300 | 763.99 | |
| Subtotal A.5 - Other works | | | 870.68 | |
| Sub Total A - Basic Capital Cost | | | 9717.10 | |
| B | Project Preparation & Supervision Charges (applicable on basic capital cost) | | | |
| B.1 | Cost of project preparation @ 4% (maximum) of basic capital cost | | 388.68 | A maximum 4% each of AA&ES basic capital cost/ awarded capital cost (whichever is lower) is admissible towards (a) DPR preparation and (b) supervision fees. However, payments for DPR preparation and supervision fees to Executing Agencies (EAs)/ Consultants are to be made as per actuals based on the scrutiny of supporting documents furnished by them for such claims (Reference: NMCG circular No. No. G-35/10/2020 - BUDGET NMCG dated 19.01.2023) |
| B.2 | Cost of project supervision @ 4% (maximum) of basic capital cost | | 388.68 | |
| Sub Total B - Project Preparation & | | | 777.36 | |

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| S No. | Items | Quantities | Approved Cost | Remarks |
|---------------------------------------|--|--------------------------|---------------|---|
| Supervision Charges | | | | |
| C | O&M cost for 1 st year, excluding power | | 203.42 | Admissible components include costs towards Manpower, Maintenance, Chemical etc. |
| D | Power and fuel cost for 1 st year | | 1060.96 | To be reimbursed on actual basis by NMCG. Power connection charges to be borne by State Government. |
| E | Other Components (GST applicable) | | | |
| E.1 | Environmental Sanitation and Management Plan (ESAMP) | | 10.00 | Provision is indicative. Payment will be as per actuals within the ceiling indicated. |
| E.2 | Communication & Public Outreach | | 10.00 | |
| E.3 | Governance and Accountability Action Plan (GAPP) | | 5.00 | |
| Sub Total E - Other Components | | | 25.00 | |
| F | Statutory Duties | | | |
| F.1 | Labor Cess | 1% on Basic Capital Cost | 97.17 | |
| Sub Total F - Statutory Duties | | | 97.17 | |
| G | GST | | | |
| G.1 | GST 18% on A+B+E (Basic Capital Cost) | | 1893.50 | GST on Centage & other components also included. |
| G.2 | GST 18% on C (O&M cost excluding power) | | 36.62 | Services supplied by way of transmission & distribution of electricity is exempt from GST vide Department of Revenue Notification No. 12/2017 – Central Tax (Rate) dated 28.06.2017 read with |

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| S No. | Items | Quantities | Approved Cost | Remarks |
|--|-------|------------|-----------------|---|
| | | | | circular No. 34/8/2018 dated on 01.03 2018. |
| Sub Total G - GST | | | 1930.12 | |
| Total Cost of project (A+B+C+D+E+F+G) | | | 13811.13 | |

Note: The required number of power connections will have to be provided by the State Government. Accordingly, the cost towards power connection and development of infrastructure for supplying power connection will have to be borne by the State Government.

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Annexure - II**General and Technical Conditions:**

1. The State Mission for Clean Ganga Uttar Pradesh (UPSMCG), shall be responsible for the overall planning, management and effective implementation of the project at the state level.
2. 'Kanpur Nagar Nigam" shall be the Urban Local Body (ULB) and shall be responsible for ensuring commitment to ownership, commitment to reforms for sustainable O&M, and community involvement.
3. The Uttar Pradesh Jal Nigam – Rural i.e. UPJN (R) shall be the Executing Agency (EA) of the project to be implemented under the guidance of the UPSMCG, in coordination and consultation with the ULB and overall monitoring of the National Mission for Clean Ganga (NMCG) as per provisions laid down in the NGRBA programme framework.
4. The project will be implemented in DBOT mode with Operation & Maintenance support for a period of 1 year. The O&M works would include basic cleaning works, service management for the proposed service area of I&D. After 1 year, the operation and maintenance of the assets shall be the responsibility of the State Government.
5. Sustainable revenue generation from beneficiaries, re-use of treated effluent and waste to energy, etc. shall be explored by the State Government to reduce the O&M cost and build the necessary capacity of ULB to incur the O&M cost beyond 1 year O&M period.
6. Capacity building for the concerned ULB shall be initiated and a detailed action plan for such capacity building may be provided by the State Government to NMCG within a period of 6 months from the issuance of AA&ES.
7. Executing Agency/ State Government shall ensure possession of suitable land parcels expeditiously for grounding the works in time.
8. Towards implementation of the project, synergy shall be ensured with other central/State-sponsored programs like AMRUT etc., and shall be aligned with the city sanitation plan.
9. The project is to be implemented within 18 months (including 15 days trial run) from the issuance of LoA as per the implementation schedule given in **Annexure-V**. All the bidding activities and award of work shall be completed within 4 months from the date of AA&ES.
10. Implementing Agency (UPSMCG) in coordination with Executing Agency (Uttar Pradesh Jal Nigam (R)) and Urban Local Body (Kanpur Nagar Nigam") shall conduct project/activity-specific IEC activities and a detailed plan for such activities to be submitted by the UPSMCG to NMCG.
11. "Namami Gange" signage shall be placed at all the project sites approved under the Namami Gange programme.
12. Adequate provision shall be kept in the bid document to invite bids on a GST-exclusive basis and applicable GST to be sought in the BoQ separately.
13. UPSMCG shall prepare bid documents in line with the Model Bid Document (MBD) for projects funded under the National Ganga Plan.
14. The activities proposed under the project shall conform to all Environmental Legislation and the NGRBA programme framework.
15. No untreated municipal/domestic wastewater should be allowed to fall in the Ganga River stretch of Kanpur municipality.

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16. Standard procedure as indicated in the CPHEEO manual on Sewerage & Sewage Treatment, NGRBA Guidelines and codes of practice of BIS will be strictly followed during project implementation.
17. Detailed design & implementation of the project works shall be based on an extensive survey. Proper investigation shall be carried out before execution to achieve economy in the proposal as well as to avoid any shortfall in the design. The choice of technology should be left open and decided during the bidding process.
18. Progress of implementation of the project shall be closely monitored by the State Government of UP /UPSMCG, to ensure that the project is completed within the stipulated period. In addition, the progress (Physical & Financial, including utilization of funds) shall be reported to NMCG regularly .
19. The actual project cost shall be the awarded cost. The state government shall seek "No Objection" from NMCG for the Technical & Financial bid evaluation.
20. The State is advised to consider appropriate user charges monthly for the sewerage system to recover at least O&M cost. Suitable sewage cess/tariff / tax and sewer connection fee may be imposed on the beneficiaries to recover the O&M cost. However, State/ ULBs must target to recover the full project cost for sustainable O&M.
21. It is the responsibility of the UPSMCG and Executing Agency to ensure adequate training to all personnel engaged during construction for the quality of construction works and during O&M.
22. UPSMCG and UPJN (R) shall ensure regular monitoring of the project in accordance with the NGRBA framework.
23. Guidelines issued by the Ministry of Finance, the Ministry of Home Affairs and other governing organizations regarding disaster management as applicable be adhered to during project execution.
24. UPSMCG shall ensure the appointment of an agency for third-party inspection (TPI)/ evaluation of the project.
25. All components of the project shall be completed within specified time limits and the resources and outputs and outcomes are to be ensured as envisaged in the approved project Completion Report shall be submitted to NMCG on completion of the project.
26. Any additional component relevant for the project or any component requiring modification or deletion, may be added or modified or deleted as the case may be, only with the prior approval of the Competent Authority.
27. Staff that shall be employed for the preparation, execution, or operation of the project by the EA are not to be treated as employees of the UPSMCG/ NMCG. The deployment of such staff at the time of completion or termination of the project will not be the concern or liability of the UPSMCG/ NMCG.
28. Optimal utilization of the assets relating to the project and created under the Ganga Action Plan or any other Central /State Plan shall also be ensured by the UPSMCG /EA/ ULB.
29. All data, records, documents and material related to the project shall be stored properly and cataloged by the UPSMCG/ EA for reference and retrieval including regular uploading /disclosure/ updating of such data on the website.
30. The State/ UPSMCG/ EA shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.

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31. The State/ UPSMCG/ ULB shall ensure that the public is informed in Kanpur city regarding the implementation of the project and soliciting their cooperation and views as applicable.
32. For the provisions made under IEC activities, the UPSMCG shall make suitable arrangements with Kanpur Nagar Nigam for executing the 'Communication and Public Outreach' programme under its supervision towards sensitization of people for abatement of pollution.
33. NMCG shall not be responsible for any damage due to natural calamities or any other reasons. State Government is advised to insure the assets at their own cost after suitable risk assessment.
34. All the specific conditions and generic conditions mentioned in the AA&ES are to be complied with, by the UPSMCG through their Executing Agency. The UPSMCG will ensure fulfillment of such conditions before finalizing the bid(s) by the EA.
35. The Monthly Physical Progress Reports (MPPRs) shall be submitted by the 10th day of every month regularly by the EA to the UPSMCG and by the 20th day of every month regularly by the UPSMCG to the NMCG. The Quarterly Physical Progress Report (QPPRs) shall be submitted to the UPSMCG and NMCG within 30 days from the end of each quarter.
36. The signing officers shall indicate her/ his name and designation in full in capital letters and affix official seal under the signature. While MPPR submitted by email shall be acceptable, ink-signed MPPR shall follow by Post/email.
37. The UPSMCG and District Ganga Committee shall monitor the project from time to time, also monitor the implementation performance of the EA – UPJN (R).
38. The UPSMCG shall ensure the appointment of agency (ies) for third-party inspection (TPI). The EA through the UPSMCG shall submit copies of the TPI Reports along with their responses/comments to the NMCG. Releases of fund will be subject to compliance of TPI reports.
39. Conditions/ commitments indicated in the AA&ES/Executive Committee (EC) memo/ minutes and other related documents shall be strictly adhered to in the project implementation and management. The UPSMCG shall ensure fulfillment of such conditions before finalizing the bid(s) by the EA.
40. City-level Citizen's Monitoring Committees (CMC) shall be constituted in Kanpur city to serve as a transparency mechanism for the flow of project/ programme related information to citizens and key stakeholders and to gather their feedback on project/programme processes, as described in the NGRBA programme framework, social audit will be conducted by the CMC as per the provisions of the NGRBA programme framework.
41. The NMCG shall depute any person to visit the UPSMCG/ EA to monitor its work and accounts of the UPSMCG. Full cooperation shall be provided by the executing agency to the persons deputed for inspection.
42. The Director General, NMCG shall monitor the overall progress of the project periodically from time to time.

Kundan - 21/5/25

Annexure - III**Specific conditions and directions of EC:**

- i. The bidding shall be completed within 4 months from the date of issue of AA&ES and the total time for completion of the project from the LoA issuance date will be 18 months (including 15 days' trial operations).
- ii. The bids are to be invited on technology-neutral basis.
- iii. Land NoC/ Permissions shall be provided by the State prior to work award.
- iv. Any cost escalation due to change of land, change in location, additional scope post Executive Committee approval and any other factors attributable to the State Government shall be the responsibility of the State Government.
- v. The observations of National Mission for Clean Ganga and Third Part Appraiser (TPA) shall be complied with by the State Government/ Executing Agency in all three phases that are prior to finalization of the bid document, at the time of execution and also during O&M period.
- vi. SMCG shall ensure that after implementing this project, no untreated drains will fall in the river in Kanpur. In addition, EC decided that installation of trash arresting rack and its regular O&M at the mouth of all drains and adequate provision for handling of septage in the STP facility may also be made part of project proposal for implementation. Installation of trash arresting rack and its regular O&M at the mouth of all drains shall be made.
- vii. The cost towards land acquisition, power connection and any additional centage for Uttar Pradesh Jal Nigam (Rural) shall be borne by the State Government.
- viii. O&M beyond project scope i.e. after 1-year is responsibility of the State Government. However, it shall be included as additional work in the scope of the 'One City One Operator' for the Kanpur HAM project subject to NMCG's decision later based on the proposal to be submitted by the State after completion of the project construction.
- ix. The project shall be funded under the National Ganga Plan – Non-EAP component.

Kanpur - 2/5/25

Annexure – IV**Financial Conditions:****1. Flow of Funds:**

- i. Assignment limits to UPSMCG are allocated by the National Mission for Clean Ganga from time to time in accordance with the Model 1A of the Treasury Single Account (TSA) system (Hybrid TSA) as specified in the Department of Expenditure (DoE) OM No. 3/(06)/PFMS/2023 dated 21 May 2024.
- ii. There will be no physical release of funds by the UPSMCG to the executing agencies at third level and below. Executing Agencies at the third level and below are also required to be on-boarded on the Hybrid TSA. Only limits will be assigned to the agencies at third level as per the procedure stipulated in the aforesaid DoE OM.
- iii. The objective of the TSA is to ensure “just in time release” and eliminate parking of funds at all levels of project implementation. All Agencies must adhere to this principle.
- iv. The TSA guidelines prohibit the transfer of funds by Autonomous bodies (ABs)/ Sub-ABs to their own Bank Accounts as this is akin to acting like one's own vendor. UPSMCG and Executing Agencies will, therefore, ensure that no assignment limit is transferred to their Bank Accounts, and all payments from Assignment Limits are made directly to vendors/ contractors in accordance with the procedure stipulated by the DoE.
- v. With the introduction of the Hybrid TSA (Model 1A), there should not be any accrual of interest on grants-in-aid received from NMCG at any level. However, any interests accruing on the grants received from NMCG/ GoI, including grants received prior to the transition to Hybrid TSA, should mandatorily be remitted to the NMCG immediately for deposit in the Consolidated Fund of India.
- vi. Limits assigned to all Agencies shall lapse at the end of the financial year.
- vii. Allocation of assignment limit to Funding/ Recipient Agencies does not count as expenditure under the TSA. Only final payments to contractors/ vendors are counted as expenditures.
- viii. A summary of the fund flow mechanism under Hybrid TSA (Model 1 –A) and prerequisites for transition to the system is at **Appendix**.

2. Audit:

- i. The Comptroller & Auditor General of India at his discretion shall have the right of access to the project-related books of accounts of the UPSMCG / Executing agency for the purpose of Audit.
- ii. The books of accounts of the grantee, relating to this grant, shall be open to audit by the Internal Auditor and External Auditor of the National Mission for Clean Ganga.
- iii. UPSMCG to ensure that all financial documents related to the project are maintained by the EA for submission to NMCG/ Audit on demand.

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- iv. The recommendation/observations in the Audit Reports (including Internal Audit Report) and action taken thereon will be reported by the UPSMCG to the respective Audit Review Committee.
- v. The Audit & Budget Review Committee at UPSMCG level should meet quarterly as mandated under the NGRBA Framework.

3. Submission of Utilization Certificate (UC) by the SPMG/SMCG:

- i. The quarterly Utilization Certificates (UCs) in respect of grant-in-aid received during various quarters shall be furnished by the UPSMCG to the NMCG in the prescribed format (GFR 12-A), duly signed and stamped by the Head of the Organization and Chief Finance Officer, within 30 days from the end of the quarter.
- ii. The subsequent allocation of the Assignment limit will be made based on the Utilization Certificate/ Expenditure Statement of the previously allocated assignment limit.
- iii. **So far as the format of the UCs is concerned, NMCG has issued several advisories/guidelines. The UCs may be prepared as per the guidelines issued vide Advisory No. G-25/2023-Budget (NMCG) (CF No.: 283511) dated 17.05.2024. Further "Outcome Achieved" with regard to the grants utilized may be submitted along with the UC, as advised in DO No. G-25/2023-Budget (NMCG) (CF No.: 283511) dated 05.09.2024 from Executive Director (Finance). All these communications are available on the website of the NMCG.**

4. Other Aspects:

- i. A monthly 'Accounting and Financial Report (AFR)', to be developed by the EA in consultation with UPSMCG. EA will furnish the AFR to UPSMCG by the 10th day of every month as per the 'Financial Management Manual (FMM)' of the NGRBA framework. As part of the AFR, the EA shall submit the following documents:
 - a. Invoices of the suppliers/ contractors against which online payment instructions issued by the EA in the previous month.
 - b. A list of invoices received and not paid during the previous month.
 - c. A list of contracts signed during the previous month.
- ii. An Annual Plan shall be prepared by the month of November every year for the next financial year as per the provisions made in the NGRBA programme framework and submitted by the UPSMCG to the NMCG for necessary approval and budget allocations.
- iii. The UPSMCG/EA/ULB shall take all necessary legal and executive measures to ensure adequate resources available for the operation & maintenance of the assets created under the Project to fulfill its mandate.
- iv. The UPSMCG/EA/ULB are not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-government, autonomous or private) without prior approval of the competent authority.
- v. The sanctioned amount should be spent exclusively as per the scope of the project and within the stipulated time. The liability of NMCG will not exceed

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the amount sanctioned for the project. For carrying forward any work(s) /activities beyond the specified time limit prior approval of the NMCG should be obtained.

- vi. It is the responsibility of the UPSMCG/ EA/ ULB to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly.
- vii. All the assets acquired/created out of the grants shall not be disposed of, encumbered, or utilized for any purpose other than that for which sanctioned without prior approval of the Government.
- viii. O&M costs will be considered for release only after the project construction is complete and a realistic plan for use of O&M cost based upon actual sewerage load to be submitted.
- ix. Any payments made on account of project preparation by NMCG relating to this project shall be adjusted accordingly from the project preparation head.

5. General Financial Rules, 2017:

All relevant provisions of General Financial Rules, 2017, as amended from time to time, will be applicable to grantee organization.

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Appendix to Annexure-IV of AA&ES

The National Mission for Clean Ganga (NMCG) transited to the Treasury Single Account (TSA) System in FY 2021-22 for the purpose of fund flow under the Namami Gange Programme. All Agencies receiving grants-in-aid from the NMCG have since been brought on-board TSA. Fund flow under the Namami Gange Programme was initially governed by the Model 1 of TSA Module.

2. Department of Expenditure (DoE) vide OM No. 3/(06)/PFMS/2023 dated 21 May, 2024 has issued guidelines, inter alia, for a Hybrid TSA system to facilitate the on-boarding of Government sub-agencies at third level or below, as well as for on-boarding of private sub-agencies at second level (Model 1-A). The said OM is also available on NMCG web-site (<https://nmcg.nic.in> → Divisions → Finance → TSA).

3. Model 1-A of TSA have been detailed in Para 27 to 37 of the DoE OM dated 21 May 2024. The implications for the NMCG and grantee organizations are as below:

- I. For the Namami Gange Programme, the NMCG will be the Central Nodal Agency (CNA). 2nd level Government agencies such as SPMGs/SMCGs, CPCB, State Forest Departments etc. will be designated as Government Sub-Agencies (SAs).
- II. NMCG and 2nd level Government SAs receiving grant from the NMCG are already having assignment accounts in the RBI and will be given assignments as per the procedure already being followed under Model 1 of the TSA. However, new Government Agencies, as well as all private agencies will have to be on-boarded TSA as per Hybrid TSA guidelines.
- III. NMCG will function as 'Funding Agencies' to provide funds to Private SAs at second level. Similarly, Government SAs at second level will be 'Funding Agencies' for Government/Private SAs at third level.
- IV. The Private SAs at second level and Government/Private SAs at third level will be referred to as Recipient SAs.
- V. The Executing Agencies below SPMG/SMCG, such as UP Jal Nigam, BUIDCO, KMDA etc. are examples of recipient Government SAs at third level. If second level Government SAs such as CPCB, State Forest Departments etc. release grants to their regional offices, the regional offices should also be designated as third level SAs.
- VI. Each Recipient SA shall open a savings bank account in a scheduled commercial bank.

Kundan Das
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- VII. If there are SAs below the Recipient SA, they will open a Zero Balance Subsidiary Account (ZBSA) in the bank of the Recipient SA. If Government SAs at third level (such as UP Jal Nigam) releases funds to their regional/ Zonal offices, the said offices should be designated as fourth level SA, and will be required to open ZBSA.
- VIII. If Recipient SAs and SAs below it already have bank accounts as per para VI above, the same bank accounts may be used & there is no need to open new accounts subject to the condition that funds in the existing bank accounts shall be deposited in Consolidated Fund of India before on boarding.
4. NMCG and Government SAs such as SPMGs/SMCGs/CPCB/SFD etc. having an account in RBI will incur expenditure directly from their RBI accounts as per the existing procedure in Model I. The procedure for incurring expenditure by Recipient SAs and SAs below them from their accounts in scheduled commercial banks is described below:
- I. The bank account of recipient SA will be assigned a drawing limit by its concerned Funding Agency (NMCG or Government SA at level 2). Similarly, ZBSAs will be assigned a drawing limit by the agency immediately up the ladder. The available drawing limit will get reduced by the extent of utilization.
 - II. When a Recipient SA/other SA down its ladder has to make payment to vendors/beneficiaries under the scheme, the SA concerned will prepare
 - (a) a Payment File in PFMS containing details of the beneficiaries and vendors to whom the payment is to be made; and;
 - (b) a Demand File containing details of funds needed to make the payments as per the Payment File.
 - III. The amount claimed in the demand file shall not exceed the drawing limits assigned to that SA.
 - IV. While the payment file shall be retained by the respective SAs, the demand files generated by the Recipient SA and SAs below it shall be consolidated daily in PFMS. The consolidated demand file shall be sent to the concerned Funding Agency.

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consolidated demand received beyond the cut-off time of 3 PM will be generated on the next working day.

- VI. The sanction will be sent to RBI for debiting the assignment account in RBI of the concerned Funding Agency and crediting the sanctioned amount in the bank account of the Recipient SA concerned.
- VII. Immediately on receipt of funds, the Recipient SA will disburse them to vendors/beneficiaries through its bank account or through ZBSA accounts as per the payment files generated by respective SAs.
- VIII. The funds shall not be retained in any commercial bank account of Recipient SA for more than 2 working days. Interest accrued in the commercial bank accounts shall be deposited in Consolidated Fund of India as per provisions of GFR.
- IX. Provision in respect of transactions like payment of TDS, Income Tax and GST etc. shall be the same as in Model I.
- X. CNA and SAs shall not open/operate/park funds in any other bank account except the bank accounts opened/operated as per these guidelines.

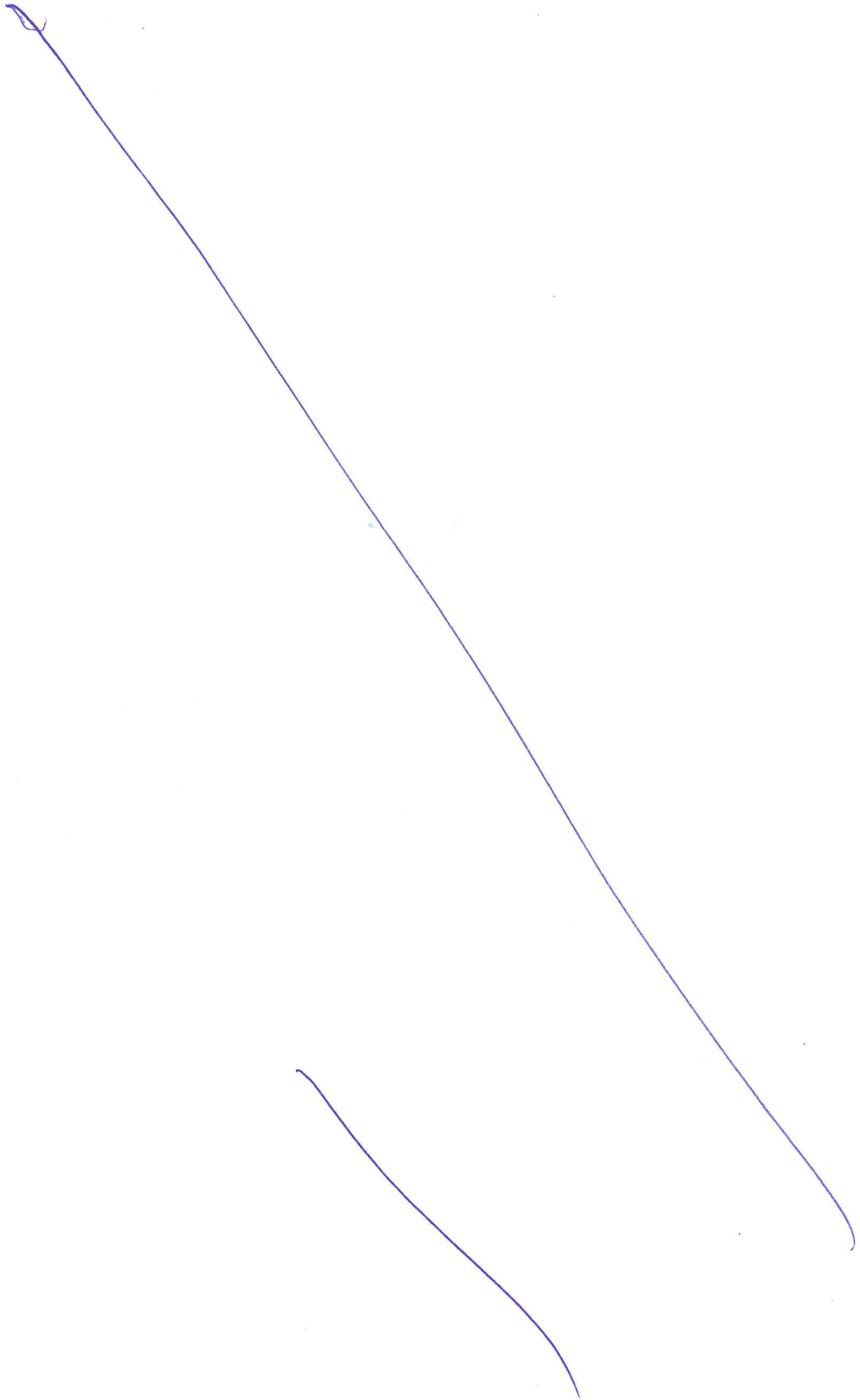
Reference documents

- 1) OM No. 3/06)/PFMS/2023 dt. 21/05/2024 issued by DoE, (MOF) regarding Master Circular-Procedure for release of funds under the Central Sector Schemes (CS) and monitoring utilization of the funds released.
- 2) Letter No FN-11011/1/2021-Budget NMCG dt. 29/05/2024 issued by NMCG regarding extension of the Treasury Single Account (TSA) system to Sub-Agencies at third level and below.
- 3) Letter No I-104/2/2023-ITD-CGA-Part(1)/87-100 dt. 25/07/2024 issued by DoE, (MOF) regarding user guide for Hybrid TSA- Just in time release of Central Sector Scheme funds.
- 4) OM No. I-104/5/2024-ITD-CGA/E-17047/98-120 dt. 08/08/2024 issued by DoE, (MOF) regarding pre-requisites to be followed in implementation of Hybrid TSA System.

The aforesaid communications are also available on the NMCG web-site (<https://nmcg.nic.in> → Divisions → Finance → TSA).

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Annexure – V

| Project Implementation Schedule for I&D of 14 untapped drains of Kanpur in Uttar Pradesh | | | | | | | | | | | | | | | | | | | | | | | | |
|--|--|---|---|---|---|---|---|---|---|---|----|----|----|----|----|----|----|----|----|----|----|----|----|-------|
| Starting of project - 2025 & Project completion period 18 months | | | | | | | | | | | | | | | | | | | | | | | | |
| | Description of items | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 | 22 | 23-34 |
| 1 | Tendering process, Work award & contract execution | █ | █ | █ | █ | | | | | | | | | | | | | | | | | | | |
| 2 | Design / Drawings preparation, detailed construction plan preparation and approval | | | | | █ | █ | █ | █ | | | | | | | | | | | | | | | |
| 3 | Civil Works (ordering and execution) | | | | | | | | | █ | █ | █ | █ | █ | █ | █ | █ | █ | █ | █ | █ | | | |
| 4 | Electro-Mechanical works (Ordering and Execution) | | | | | | | | | | | | █ | █ | █ | █ | █ | █ | █ | █ | █ | █ | | |
| 5 | Trial run & commissioning | | | | | | | | | | | | | | | | | | | | | | █ | |
| 6 | Operation & Maintenance | | | | | | | | | | | | | | | | | | | | | | | █ |

Kanpur - 1st
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**Office Of The Superintending Engineer,
Circle Office, U.P. Jal Nigam (Rural)
Benajhabar Road, Kanpur-208002.**

पत्रांक- 1110

/ AC-11 / 04

दिनांक- 06.12.2025

LETTER OF AWARD

To,

ANNEXURE-3

M/s Technocraft Ventures Ltd,
Registered Office : S 553/54, Ground Floor,
School Block, Shakarpur,
New Delhi-110092
E-mail: info@technocraftconstruction.com

Sub.: LETTER OF AWARD FOR "Survey, Review the Designs, Redesign where necessary, and Build New Interception & Diversion Works of 14 Nos Untapped Drains with Interception Sewer of about 2.52 Km length including survey, design, construction of 06 Nos Sewage pumping stations & 01 No Lift Station with Associated Rising Main and other allied works including Trial & Run, Operation & Maintenance of the completed works for 01 year in Kanpur City, Uttar Pradesh, India Under Namami Gange Programme on DBOT Mode".

Dear Sir.

Please refer to the NIT No. 588/AC-9/10 Date: 13.06.2025 & subsequent corrigendum issued for the subjected matter mentioned as above against which the bid was submitted by you.

The offer given in the financial bid, submitted by you for the said project titled as "Survey, Review the Designs, Redesign where necessary, and Build New Interception & Diversion Works of 14 Nos Untapped Drains with Interception Sewer of about 2.52 Km length including survey, design, construction of 06 Nos Sewage pumping stations & 01 No Lift Station with Associated Rising Main and other allied works including Trial & Run, Operation & Maintenance of the completed works for 01 year in Kanpur City, Uttar Pradesh, India Under Namami Gange Programme on DBOT Mode" at a total cost of **Rs. 79,39,25,355.21** (Rs. Seventy Nine Crore Thirty Nine Lakh Twenty Five Thousand Three Hundred Fifty Five and Twenty One paise Only) including GST (Capex- Rs 76,38,88,101.64 and O&M Cost- Rs. 1,03,35,766.32 and Power Cost- Rs. 197,01,487.25)/ **Rs. 67,58,23,409.25** (Rs. Sixty Seven Crore Fifty Eight Lakh Twenty Three Thousand Four Hundred Nine and Twenty Five Paise Only) excluding GST (Capex- Rs 64,73,62,798.00 and O&M Cost- Rs. 87,59,124.00 and Power Cost- Rs 1,97,01,487.25) has been accepted by the competent authority as conveyed vide Chief Engineer (Ganga), UPJN(Rural), Lucknow letter No. 617/012-0273(14 Drain Kanpur)/2025 Dated: 05/12/2025. Accordingly following conditions are to be fulfilled by you as per Tender Document :-

1. The Contractor shall be responsible for-
 - i. Interception of 14 drains namely (i) Rameshwar Ghat drain, (ii) Rani Ghat drain, (iii) Gola Ghat drain, (iv) Satti Chaura Ghat drain, (v) Maiskar Ghat drain, (vi) Dabka drain, (vii) Makkoo Sayeed Ka Bhatta drain, (viii) UPA Compound drain, (ix) Bangali Ghat drain, (x) Ganda drain, (xi) Transport Nagar drain, (xii) Arra drain, (xiii) Sagarpuri drain and (xiv) Halwakhanda drain in accordance with the Tender Document.
 - ii. Improvement/rehabilitation of existing I&Ds of 2 nos drains namely (i) Sheetla Bazar drain and (ii) Budhiya Ghat drain in accordance with the Tender Document.
 - iii. Diversion of 14 drains to proposed SPS / common manholes with sewer laying 2,515 m length (trenchless 1,110 m; open excavation 1,405 m) in accordance with the Tender Document.

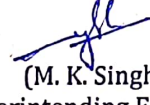


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- iv. Diversion of 15 MLD sewage through laying of 800 mm dia MS pipe (Trenchless) from Sewerage Dist. I (2200 mm brick lined castel gumti no.5) to Sewerage Dist. II (1200/1400 mm RCC line at Jarib Chowki) - 890 m length in accordance with the Tender Document.
 - v. Construction and development of 6 Nos Sewage Pumping Stations (6.09 MLD, 2.13 MLD, 2.93 MLD, 49.5 MLD, 4.16 MLD & 1.65 MLD capacity) and a Lift Station (2.46 MLD capacity) in accordance with the Tender Document.
 - vi. Laying of Rising Mains from Proposed SPS / LS to existing manhole/SPSs / STPs -11,253 m length(trenchless - 3,210 m; open excavation - 8,043 m) in accordance with the Tender Document.
 - vii. 1 Year Operation, Maintenance and Power Cost for smooth functioning of assets created in this project in accordance with the Tender Document.
2. The Contractor will be required to construct, operate and maintain facilities for 1 Year after completion of project in accordance with the Tender Document.
 3. In addition to the above, the Contractor shall comply with all other requirements as set out in the Tender Document and for all purposes, the conditions of the Tender Document may be read as a part of this LOA and in case of any contradiction, the terms set forth in the Tender Document shall prevail.
 4. The Contractor is required to submit the Performance Securities in accordance with clause 6.5 of ITB section 6 of Tender Document as follows:
 - i. Performance Security on Design Build Part- Rs. 64,73,62,798.00 (Excluding GST)@ 6.5% i.e. Rs. 4,20,78,582.00 & ESHS Security on Capex and Opex without power cost which is Rs. 65,61,21,922.00 @ 1% i.e. Rs. 65,61,219.00 only and Additional Performance Security on design build part- Rs. 64,73,62,798.00 @ 12.05% i.e. Rs. 7,80,07,217.00 only a sum of total **Rs. 12,66,47,018.00** (Rs. Twelve Crore Sixty-six Lakh Forty Seven Thousand and Eighteen Only) shall be submitted in the form of Bank Guarantee issued by either, a bank or insurance company located in the Country; or a foreign bank or insurance company through a correspondent bank or insurance company located in the Country on prescribed formats duly pledged in favour of Superintending Engineer, Circle Office, U.P. Jal Nigam (Rural), Benajhabar Road, Kanpur.
 - ii. For O & M Part- Rs. 2,84,60,611.25 (Rs. 87,59,124.00 for O&M + Rs. 1,97,01,487.25 for Power cost), Performance Security shall be demanded separately, 30 days prior to the commencement of O&M as per Tender Document.
 5. The Contract Price of the Bid is **Rs. 79,39,25,355.21** (Rs. Seventy nine Crore Thirty Nine Lakh Twenty Five Thousand Three Hundred Fifty Five & twenty one paisa only) (Capex- Rs. 76,38,88,101.64 + Opex- Rs. 1,03,35,766.32 + Rs. 1,97,01,487.25 for Electricity & Fuel charges during 1 year O&M) including Labour Cess and GST on capex + GST on Opex.
 6. The Performance Security and Additional Performance Security (APS) shall be returned after completion of Project which includes construction of proposed works in the tender document and successfully completion of 1 year O&M with handing over of constructed assets to Operating Agency which will be finalized by NMCG/SMCG/UPJN(R).
 7. The Performance Security shall be valid until 180 days after the End Date, or any extension to the End Date of completion of project.
 8. Contractor required to submit Non Judicial Stamps of Rs. 100.00+Rs. 100.00 + Rs 10.00 for Agreement.
 9. If the Contractor fails to comply with the requirements of Tender Document or it is subsequently discovered that you have made any material misrepresentation or gave any materially incorrect or false information, the U.P. Jal Nigam(R) shall have the right to disqualify you, revoke this LOA and forfeit your Bid Security in accordance with the Tender Document.

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Therefore, you are requested to submit above documents within 15 days from the date of receipt of this letter in Office of the Superintending Engineer, Circle Office U.P. Jal Nigam (Rural), Kanpur and contract agreement be signed by your duly authorized representative, failing which action as per provisions in the bid documents may be initiated.

Your's faithfully




(M. K. Singh)

Superintending Engineer

Endt. Letter No. & Date as above,

Copy to the following for information and Necessary action please:-

1. Executive Director (Projects), NMCG, 1st Floor, MDC, National Stadium, India Gate, New Delhi-110002.
2. Project Director, SMCG-UP, Lucknow.
3. Director (Project), NMCG, 1st Floor, MDC, National Stadium, India Gate, New Delhi-110002.
4. Additional Project Director, SMCG-UP, Lucknow.
5. Joint Managing Director (Ganga), UPJN(R), Lucknow.
6. Chief Engineer (Ganga). U.P. Jal Nigam (Rural), Lucknow.
7. Chief Engineer (Kanpur Zone), U.P. Jal Nigam (Rural), Kanpur.
8. SE, Circle Office (E&M), U.P. Jal Nigam (Rural), Kanpur.
9. Project Manager, Ganga Pollution Control Unit, UPJN (Rural), Kanpur.
10. Executive Engineer, Division office (E&M), UPJN (Rural), Kanpur.
11. Divisional Accountant, Office of the Project Manager, Ganga Pollution Control Unit, UPJN (Rural), Kanpur.



Superintending Engineer

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Therefore, you are requested to submit above documents within 15 days from the date of receipt of this letter in Office of the Superintending Engineer, Circle Office U.P. Jal Nigam (Rural), Kanpur and contract agreement be signed by your duly authorized representative, failing which action as per provisions in the bid documents may be initiated.

Your's faithfully

(M. K. Singh)
Superintending Engineer

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2. Project Director, SMCG-UP, Lucknow.
3. Director (Project), NMCG, 1st Floor, MDC, National Stadium, India Gate, New Delhi-110002.
4. Additional Project Director, SMCG-UP, Lucknow.
5. Joint Managing Director (Ganga), UPJN(R), Lucknow.
6. Chief Engineer (Ganga). U.P. Jal Nigam (Rural), Lucknow.
7. Chief Engineer (Kanpur Zone), U.P. Jal Nigam (Rural), Kanpur.
8. SE, Circle Office (E&M), U.P. Jal Nigam (Rural), Kanpur.
9. Project Manager, Ganga Pollution Control Unit, UPJN (Rural), Kanpur.
10. Executive Engineer, Division office (E&M), UPJN (Rural), Kanpur.
11. Divisional Accountant, Office of the Project Manager, Ganga Pollution Control Unit, UPJN (Rural), Kanpur.


< Superintending Engineer



उत्तर प्रदेश जल निगम(ग्रामीण)

प्रधान कार्यालय 6. राणा प्रताप मार्ग, लखनऊ 226001

पत्रांक- 617 / 012-0273(14 Drains Kanpur) / 2025

दिनांक- 05.12.2025

सेवा में,

मुख्य अभियन्ता (कानपुर क्षेत्र),
उ0प्र0 जल निगम (ग्रामीण),
कानपुर।

विषय: नमामि गंगे कार्यक्रम के अन्तर्गत “Interception and Diversion of 14 Untapped drains of Kanpur City, Uttar Pradesh On DBOT mode” को क्रियान्वित कराने हेतु न्यूनतम निविदादाता को LOA निर्गत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक एन.एम.सी.जी., नई दिल्ली के पत्र सं0 Pr-12012/21/2020-TECH1 NMCG दिनांक 20.11.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा नमामि गंगे कार्यक्रम के अन्तर्गत “Interception and Diversion of 14 Untapped drains of Kanpur City, Uttar Pradesh On DBOT mode” को क्रियान्वित कराने हेतु LOA जारी करने के सम्बन्ध में निम्नानुसार अनापत्ति प्रदान की गयी थी :-

2. The FBER has been examined in NMCG and it is observed that UPJN(R) has recommended to award the project to L1 bidder with levying Additional Performance Security (APS) of ₹ 7,80,07,217/-. It is noted that the proposed APS aims to mitigate the risks associated with the L1 bidder's significantly low quoted rates that are 39.05% below the estimate.
3. Based on the recommendation by UPJN(R), the Competent Authority, NMCG, has accorded 'No Objection' to award the subject work to the **L1 bidder, i.e. M/s. Technocraft Ventures Ltd.** at the **total quoted cost of ₹ 67,58,23,409/- excluding GST**, subject to the following conditions:
 - a. APS amounting to ₹ 7,80,07,217/- shall be imposed and need to be deposited by the L1 bidder along with other performance securities before execution of the contract.
 - b. The performance securities and the APS shall be returned after completion of the contract i.e. till completion of the 1-year O&M period, and until the contractor's liabilities have been completely discharged.
4. Considering that the project includes a 1-year O&M period, it is advised that SMCG-UP and UPJN(R), within three months from the start of the construction phase, finalize the agency that will take over the project to ensure a smooth transition after completion of operation and maintenance.
5. In light of the above, UPJN(R) is advised to issue a Letter of Award to the L1 bidder. followed by execution of the contract agreement in accordance with tender provisions. The requisite performance securities as per tender conditions and Additional Performance Security shall be obtained from the L1 bidder prior to signing the contract agreement. Please verify the legitimacy of the performance guarantees with the issuing bank prior to the signing of the contract agreement.
6. A copy of the LOA and executed contract agreement may be shared with NMCG.

उक्त के सम्बन्ध में इस कार्यालय के पत्रांक 012-0273(14 Drains Kanpur)/2025 दिनांक 02.12.2025 (छायाप्रति संलग्न) द्वारा उक्त बिन्दुओं पर पुनः विचार करते हुए अपना अभिमत प्रदान करने हेतु एन.एम.सी.जी., नई दिल्ली से अनुरोध किया गया था, जिसके क्रम में एन.एम.सी.जी., नई दिल्ली ने पत्र सं० Pr-12012/21/2020-TECH1 NMCG दिनांक 20.11.2025 (छायाप्रति संलग्न) द्वारा निम्ना बिन्दुओं का अनुपालन करते करते हुए LOA निर्गत किये जाने हेतु निर्देशित किया है :-

- a. UPJN(R) may, within four months from the date of construction completion, finalize the O&M agency, which will take over the subject-mentioned project to ensure a smooth transition after the completion of one year O&M, after due analysis of the pros & cons of various options and tendering, if required.

अतः आपसे अनुरोध है कि वर्णित कार्य हेतु L1 bidder, i.e. M/s. Technocraft Ventures Ltd. को LOA निर्गत किये जाने के सम्बन्ध में आवश्यक कार्यवाही कराने का कष्ट करें।

संलग्न :- उपरोक्तानुसार।

भवदीय,

Jander
5.12.25
(संदीप कुमार)
मुख्य अभियन्ता (गंगा)

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित :-

1. निदेशक (परियोजना), एन.एम.सी.जी., नई दिल्ली।
2. अधिशासी निदेशक (परियोजना), एन.एम.सी.जी., नई दिल्ली।
3. अपर परियोजना निदेशक, एस.एम.सी.जी., लखनऊ।

मुख्य अभियन्ता (गंगा)

489

No. Pr-12012/21/2020-TECH1 NMCG

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,

इंडिया गेट, नई दिल्ली - 110001

दिनांक: 04.12.2025

To

The Chief Engineer (Ganga),
UPJN-Rural, 6, Rana Pratap Marg,
Lucknow – 226001.

Subject: Interception & Diversion of 14 Balance Drains, Kanpur City'-Implementation reg.

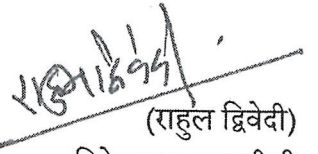
Ref. a. NMCG letter no. Pr-12012/21/2020-TECH1 NMCG dated 20/11/2025

b. UPJN-R letter no. 606/012-0273(14 Drains Kanpur)/2025 dated 02/12/2025

Sir,

1. In reference to your letter cited at (b), the matter has been examined and in partial amendment to the letter cited at (a) above, I am directed to convey as below:
 - a. SMCG-UP and UPJN(R) may, within four months from the date of construction completion, finalize the O&M agency, which will take over the subject-mentioned project to ensure a smooth transition after the completion of one year O&M, after due analysis of the pros & cons of various options and tendering, if required.
 - b. The LOA for the project may be issued without further delay.
2. A copy of the LOA and executed contract agreement may be shared with NMCG.
3. To ensure timely issuance of the LoA, it is requested to avoid submitting queries that are not critical to the process.

This has the approval of the Competent Authority.


(राहुल द्विवेदी)
निदेशक, एनएमसीजी

Copy for information to:

1. The Project Director, State Programme Management Group (SPMG) – UP, Lucknow
2. The Managing Director, UPJN-Rural, 6, Rana Pratap Marg, Lucknow – 226001
3. The Chief Engineer (Kanpur Zone), UPJN-Rural, Kanpur.

For internal circulation: PS to DG and PS to ED (Projects), NMCG

No. Pr-12012/21/2020-TECH1 NMCG

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,

इंडिया गेट, नई दिल्ली - 110001

दिनांक: 20.11.2025

To
The Project Director,
State Programme Management Group (SPMG) - UP
Lucknow

Subject: 'Interception & Diversion of 14 Balance Drains, Kanpur City' – NOC on FBER reg.

Sir,

This has reference to your letter no.554/012-0273(14 Drains Kanpur)/2025 dated 03.11.2025, submitting the Financial Bid Evaluation Report (FBER) for the subject project (Sanctioned Cost: ₹138.11 Cr.), received in NMCG on 04.11.2025.

2. The FBER has been examined in NMCG and it is observed that UPJN(R) has recommended to award the project to L1 bidder with levying Additional Performance Security (APS) of ₹7,80,07,217/-. It is noted that the proposed APS aims to mitigate the risks associated with the L1 bidder's significantly low quoted rates that are 39.05% below the estimate.

3. Based on the recommendation by UPJN(R), the Competent Authority, NMCG, has accorded 'No Objection' to award the subject work to the L1 bidder, i.e. M/s. Technocraft Ventures Ltd. at the total quoted cost of ₹67,58,23,409/- excluding GST, subject to the following conditions:

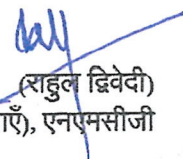
- a. APS amounting to ₹7,80,07,217 shall be imposed and need to be deposited by the L1 bidder along with other performance securities before execution of the contract.
- b. The performance securities and the APS shall be returned after completion of the i.e. till completion of the 1-year O&M period, and until the contractor's liabilities have been completely discharged.

4. Considering that the project includes a 1-year O&M period, it is advised that SMCG-UP and UPJN(R), within three months from the start of the construction phase, finalize the agency that will take over the project to ensure a smooth transition after completion of operation and maintenance.

5. In light of the above, UPJN(R) is advised to issue a Letter of Award to the L1 bidder, followed by execution of the contract agreement in accordance with tender provisions. The requisite performance securities as per tender conditions and Additional Performance Security shall be obtained from the L1 bidder prior to signing the contract agreement. Please verify the legitimacy of the performance guarantees with the issuing bank prior to the signing of the contract agreement.

6. A copy of the LOA and executed contract agreement may be shared with NMCG.

7. This has the approval of the Competent Authority.


(राहुल द्विवेदी)
निदेशक (परियोजनाएँ), एनएमसीजी

Copy for information to:

1. The Managing Director, UPJN-Rural, 6, Rana Pratap Marg, Lucknow – 226001

2. The Chief Engineer (Ganga), UPJN-Rural, 6, Rana Pratap Marg, Lucknow – 226001
3. The Chief Engineer (Kanpur Zone), UPJN-Rural, Kanpur.

Internal Circulation: PS to DG and PS to ED (Projects), NMCG



INDIAN INSTITUTE OF TECHNOLOGY DELHI

Environmental Engineering

Department of Civil Engineering

Hauz Khas, New Delhi-110016, India

Tel.: +91-11-2654 8732

E-mail : dassovik@iitd.ac.in; dassovik@gmail.com

Prof. Sovik Das

Assistant Professor

To,
V.K. Shukla
Vice President
Technocraft Ventures Limited

Date: 27 February, 2026

Sub: Submission of proforma invoice for Vetting of Design & Drawings for Kanpur NMCG Project

Ref: Your email dated 27/02/2026

Dear Sir,

With reference to your email regarding above-mentioned subject, I am pleased to submit our offer with the following scope of work

Scope:

- Thorough examination of the of the process, and rationale behind choosing the technology and process
- The scope shall be limited to providing suggestions/comments/advice on the above mentioned subject matter

Consultancy Fee:

| | |
|--|-----------------|
| The consultancy charges for 50 STP | =Rs. 15 lakhs |
| GST on consultancy charges @ 18% | =Rs. 2.7 lakhs |
| Grand total of consultancy charges | =Rs. 17.7 lakhs |
| (Total consultancy charges for the initial proof of concept = Rs. 17,70,000 (Rs. Seventeen lakhs seventy thousand only) | |
| Note: | |
| ➤ Above charges may please be made through Bank Transfer to FITT-IIT Delhi 100% in advance to the account number provided as attachment. | |
| ➤ We expect to deliver the report within 2-months from the date the consultancy fee is deposited and the standard form of agreement is signed. | |

Sincerely,

Sovik Das

Prof Sovik Das

Assistant Professor,

Department of Civil Engineering,

IIT Delhi



सीएसआरआईआर – भारतीय विषविज्ञान अनुसंधान संस्थान
 CSIR- INDIAN INSTITUTE OF TOXICOLOGY RESEARCH
 विषविज्ञान भवन, 31, महात्मा गांधी मार्ग लखनऊ – 220001, उत्तर प्रदेश, भारत
 VISHUVIGYAN BHAVAN, 31, MAHATMA GANDHI MARG, LUCKNOW – 220001 U.P., INDIA
 Phone +91-522-2217497 Fax +91-522-2628227 Email director@iittrindia.org
 www.iittrindia.org



TC-7103

DRAIN WATER ANALYSIS REPORT

1. Name of analyzing laboratory : Water Analysis Lab
 2. Sample Registry No. : SSP-537 Date: 27th March, 2026
 3. Nature / type of sample(s) : Drain/Nala Water Sample, Kanpur
 4. Sealed/Unsealed : Unsealed
 5. Date of receipt : 17th March, 2026
 6. Method of Analysis : As per APHA/AWWA; 24th Edn. (2023)
 7. Sample collected by : IITR & Organization Staff Kanpur.

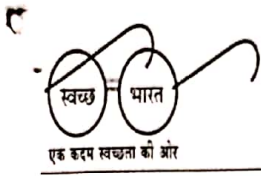
| S. No. | Sampling Site | RESULT | RESULT | RESULT | RESULT |
|--------|-------------------------------|-------------------------------|---|-------------------------|-------------------------|
| | | pH (4500-H ⁺ B) | mg/L Total Suspended Solids (2540-D) | mg/L COD (5220-C) | mg/L BOD (5210-B) |
| I. | Sagarpuri Nala | 7.16 | 92.00 | 142.85 | 25.00 |
| II. | Arra Nala | 7.28 | 90.00 | 132.27 | 24.00 |
| III. | Halwa Khanda Nala | 7.22 | 96.00 | 111.10 | 26.00 |
| IV. | Pipauri Nala | 7.14 | 86.00 | 105.81 | 23.00 |
| V. | Ganda Drains | 7.23 | 68.00 | 126.98 | 22.00 |
| VI. | Panki Nala (Thermal Power) | 7.24 | 76.00 | 127.00 | 27.00 |
| VII. | Parmiya Drains | 7.26 | 82.00 | 142.80 | 17.00 |
| VIII. | Rameshwar Ghat Drains | 7.16 | 74.00 | 91.26 | 18.00 |
| IX. | Rani Ghat Drains | 7.12 | 84.00 | 119.04 | 28.00 |
| X. | Guptar Ghat Drains | 7.21 | 70.00 | 99.20 | 20.00 |
| XI. | Gola Ghat Drains | 7.30 | 88.00 | 142.00 | 22.05 |
| XII. | Sattichuranad Masscare Drains | 7.80 | 78.00 | 75.39 | 19.00 |
| XIII. | Dabka Drains | 7.37 | 94.00 | 132.30 | 29.00 |
| | Standard Uncertainty ± | 0.14 | 2.34 | 2.92 | 5.60 |

Satyakam Patnaik
27/3/26

Dr. SATYAKAM PATNAIK
(Authorized by)

1. The report pertains to the sample tested only.
2. This report shall not be used or produced in fragments.
3. This report shall not be used for any other purpose than declared by the sponsor.
4. CSIR-IITR is not regulatory and certifying agency hence no part of this report should be used for legal purposes.

dis



कार्यालय अधिशाषी अभियंता (प्रोजेक्ट)
नगर निगम कानपुर।

पत्र संख्या-डी/296/अधि0अभि0/प्रो0/21-22

दिनांक 02-01-2022

कार्यादेश

सचिव,
दीक्षांक संस्था,
630 ब्रह्म नगर,
जिला - औरैया (उ0प्र0)

विषय : ठोस अपशिष्ट प्रबंधन नियमावली-2016 में निहित व्यवस्था के शतप्रतिशत अनुपालन हेतु नगर निगम सीमान्तर्गत 110 वार्डों में डोर टू डोर अपशिष्ट संग्रहण एवं यूज़र चार्ज संग्रहण कार्य हेतु निविदान्तर्गत एजेंसी/को सूचीबद्ध (Empanelment) करते हुए कार्य कराये जाने के संबंध में।

कृपया उपर्युक्त विषयक कार्य के निमित्त इस कार्यालय के पत्र संख्या-डी/265/अधि0अभि0/प्रो0/21-22, दिनांक 06.01.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से ठोस अपशिष्ट प्रबंधन नियमावली-2016 में निहित व्यवस्था के शतप्रतिशत अनुपालन हेतु नगर निगम सीमान्तर्गत 110 वार्डों में डोर टू डोर अपशिष्ट संग्रहण एवं यूज़र चार्ज संग्रहण कार्य हेतु आमंत्रित निविदान्तर्गत प्रस्तावित कार्य के निमित्त नगर आयुक्त महोदय द्वारा प्रदत्त स्वीकृति के क्रम में प्राप्त सर्वोच्च दर **11.75%** पर सूचीबद्ध (Empanelment) करते हुए निविदा शर्तों के अधीन कार्य कराये जाने एवं उक्त स्वीकृत सर्वोच्च दर पर नगर निगम कोष में धनराशि जमा कराये जाने संबंधी संस्था स्तर पर सहमति पत्र प्रस्तुत करने की अपेक्षा की गयी थी, जिसके अनुक्रम में संस्था द्वारा प्रदत्त सहमति के आधार पर नगर आयुक्त महोदय द्वारा दी गयी स्वीकृति के क्रम में डोर टू डोर अपशिष्ट संग्रहण एवं यूज़र चार्ज संग्रहण का कार्य कराये जाने एवं स्वीकृत सर्वोच्च दर **11.75%** पर नगर निगम कोष में धनराशि जमा कराये जाने हेतु निम्न विवरण के अनुसार संस्था/फर्म को सूचीबद्ध (Empanelment) करते हुए निम्नांकित क्षेत्र/वार्ड में तदनुसार निविदा शर्तों के अधीन कार्य सम्पादन हेतु संस्था/फर्म के पक्ष में कार्यादेश निर्गत किया जाता है, विवरण निम्नवत है :-


| जोन - 04 | | | | |
|----------|-----|--------------|---------------|-------------------------|
| क्रम सं | जोन | वार्ड संख्या | वार्ड का नाम | मा0 पार्षद का नाम |
| 1 | 4 | 3 | चुन्नीगंज | श्री शरद कुमार सोनकर |
| 2 | 4 | 5 | जवाहर नगर | श्रीमती रीता पासवान |
| 3 | 4 | 10 | बेनाझाबर | श्री अवनीश खन्ना |
| 4 | 4 | 13 | पुराना कानपुर | श्री मदन बाबू |
| 5 | 4 | 15 | मकराबर्टगंज | श्री सौरभ देव |
| 6 | 4 | 37 | अशोक नगर | श्रीमती नमिता मिश्रा |
| 7 | 4 | 42 | परमट | कु0 कीर्ति अग्निहोत्री |
| 8 | 4 | 49 | गँधीनगर | श्री महेन्द्रनाथ शुक्ला |
| 9 | 4 | 59 | सीसामऊ उत्तरी | श्री मो0 आमिर खान |
| 10 | 4 | 61 | तिलक नगर | श्री कमल शुक्ल बेबी |
| 11 | 4 | 75 | सूटरगंज | श्री मनोज कुमार पाण्डेय |
| 12 | 4 | 97 | बेकनगंज | मो0 अमीम |
| 13 | 4 | 108 | तलाक मोहाल | श्रीमती फरजाना बेगम |
| 14 | 4 | 110 | कर्नेलगंज | श्रीमती शबनम बानो |


| क्रम सं | जोन | वार्ड संख्या | वार्ड का नाम | मा0 पार्षद का नाम |
|---------|-----|--------------|----------------------|---------------------------|
| 1 | 3 | 14 | सब्जीमण्डी किदवई नगर | श्री सुनील कुमार कनौजिया |
| 2 | 3 | 18 | उस्मानपुर | श्रीमती रचना त्रिपाठी |
| 3 | 3 | 21 | खाडेपुर | श्रीमती मधु मिश्रा |
| 4 | 3 | 36 | अजीतगंज | श्री अशोक पाल |
| 5 | 3 | 38 | जूही हमीरपुर रोड | श्री मुकेश |
| 6 | 3 | 39 | ट्रान्सपोर्ट नगर | श्री मनोज कुमार राठौर |
| 7 | 3 | 65 | नौबस्ता पश्चिमी | श्रीमती सीमा सचान |
| 8 | 3 | 70 | करही | श्रीमती चन्द्रावती |
| 9 | 3 | 77 | बर्सा पूर्वी | श्रीमती सुधा सचान |
| 10 | 3 | 80 | बाबूपुरवा कालोनी | श्री हरिशंकर गुप्ता |
| 11 | 3 | 82 | जरौली गाँव | श्री सन्तोष साहू |
| 12 | 3 | 84 | जूही कला | श्रीमती अल्पना जायसवाल |
| 13 | 3 | 87 | विनगावों | श्रीमती मोनिका सिंह सेंगर |
| 14 | 3 | 88 | वसन्त विहार | श्री अनूप कुमार शुक्ला |
| 15 | 3 | 92 | किदवई नगर दक्षिणी | श्री प्रमोद जायसवाल |
| 16 | 3 | 100 | किदवई नगर उत्तरी | श्री योगेन्द्र सिंह |
| 17 | 3 | 102 | बेगम पुरवा | श्रीमती शहीन खातून |
| 18 | 3 | 105 | बाबूपुरवा | श्री मो0 आरिफ |

कृपया उल्लिखित विवरण के अनुसार निर्धारित जोन के अन्तर्गत आवण्टित वार्डों में निविदा शर्तों के अधीन डोर टू डोर अपशिष्ट संग्रहण एवं मासिक यूजर चार्ज संग्रहण का कार्य तत्काल से प्रारम्भ कराते हुए स्वीकृत सर्वोच्च दर 11.75% पर नगर निगम कोष मे धनराशि नियमित रूप से जमा कराया जाना सुनिश्चित करें एवं कार्य के निमित्त द्विपक्षीय अनुबंध हेतु रू0 100/- का स्टैम्प पेपर कार्यालय में प्रस्तुत करें ताकि अनुबंध निष्पादित किया जा सके।

प्रतिलिपि:

1. नगर आयुक्त महोदय को सादर संज्ञानार्थ।
2. मुख्य अभियंता महोदय को सादर सूचनार्थ।
3. नगर स्वास्थ्य अधिकारी महोदय को सादर सूचनार्थ।


अधिशायी अभियंता (प्रोजेक्ट)
नगर निगम कानपुर
अधिशायी अभियंता (प्रोजेक्ट)
नगर निगम कानपुर


अधिशायी अभियंता (प्रोजेक्ट)
नगर निगम कानपुर



496
DIKSHANK SANSTHA
ABHAV MITAO DESH BADHAO

ANNEXURE-7

Web : www.dikshank.org
E-mail : dikshankango@gmail.com
Twitter : @dikshankngo
Facebook : facebook.com/dikshankngo
Instagram : dikshank_ngo
Mob. No. : 9151043921, 9151043914

Ref. No 12/26-27

Date 06/04/26

सेवा में,

पर्यावरण अभियंता

नगर निगम, कानपुर

में

महोदय,

आप द्वारा निर्देश के क्रम में विगत तीन माह का अपशिष्ट संग्रहण करने एवं रानी घाट से रामेश्वर घाट की तरफ डाले जा रहे कूड़े के रोकथाम हेतु जो प्रभावी कदम संस्था की तरफ से उठाए जा रहे है वे निम्नवत हैं-

1. घरों व व्यावसायिक स्थानों से दीक्षांक संस्था द्वारा डोर टू डोर अपशिष्ट संग्रहण का कार्य अगस्त-2022 से निरन्तर किया जा रहा है।
2. डोर टू डोर अपशिष्ट संग्रहण का कार्य रानी घाट, बारी घाट, तिवारी घाट, रामेश्वर घाट से लगभग 2600 घरों में से 2289 घरों से अपशिष्ट हमारी संस्था द्वारा लिया जा रहा है।
3. डोर टू डोर अपशिष्ट कलेक्शन का कार्य दिन में एक बार एवं सप्ताह में छः बार किया जा रहा है।
4. विगत 03 माह में उक्त क्षेत्र से लगभग 108.9 टन अपशिष्ट संग्रहण डोर टू डोर के माध्यम से किया जा रहा है।
5. वार्ड 13 पुराना कानपुर के सरजू पुरवा में लगभग 110 घर हैं जिनमें से लगभग 88 घरों से डोर टू डोर अपशिष्ट का संग्रहण किया जाता है।

महोदय आपको विशेष रूप से यह भी अवगत कराना है कि संस्था द्वारा नियमित रूप से डोर टू डोर अपशिष्ट संग्रहण का कार्य किया जा रहा है, संस्था द्वारा उक्त कार्य में किसी भी प्रकार कि लापरवाही नहीं की जा रही है। कई आवासीय एवं व्यावसायिक स्थानों द्वारा यूजर चार्ज के मासिक शुल्क से बचने हेतु अपशिष्ट गाड़ियों में नहीं दिया जाता है, ऐसे आवासीय एवं व्यावसायिक स्थान के नाम चिह्नित करके कानपुर नगर निगम के अधिकारियों, दीक्षांक संस्था एवं जन प्रतिनिधियों के सहयोग से पब्लिक को लगातार जागरूक किया जा रहा है। ऐसे स्थान जहाँ पर गाड़ियों द्वारा अपशिष्ट का संग्रहण नहीं हो पाता है वहाँ पर व्हीलबैरो एवं रिकशा ट्राली के माध्यम से अपशिष्ट का उठान किया जा रहा है।

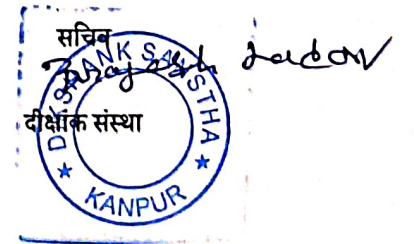
| स्थान | जेनरेट होने वाले अपशिष्ट कि मात्रा | अपशिष्ट उठान कि मात्रा |
|--------------|------------------------------------|------------------------|
| रानी घाट | 38 | 36.2 |
| बारी घाट | 29.1 | 26.8 |
| तिवारी घाट | 25.8 | 24.3 |
| रामेश्वर घाट | 23.2 | 21.6 |

धन्यवाद

प्रतिलिप-

नगर आयुक्त महोदय को सादर अवलोकनार्थ।

मुख्य अभियन्ता महोदय को सादर सूचनार्थ।





| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493369 | 26°29'36" N | |
| Longitude | 80.32929 | 80°19'45" E | 26°C |
| | 2026-02-18(Wed) | 11:44 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493597 | 26°29'36" N | |
| Longitude | 80.329194 | 80°19'45" E | 26°C |
| | 2026-02-18(Wed) | 12:13 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493355 | 26°29'36" N | |
| Longitude | 80.329002 | 80°19'44" E | 26°C |
| | 2026-02-18(Wed) | 11:48 | 79°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493299 | 26°29'35" N | |
| Longitude | 80.329007 | 80°19'44" E | 26°C |
| | 2026-02-18(Wed) | 11:48 | 79°F |

(Handwritten signature)

498 रामेश्वर घाट



Check in **कानपुर, उत्तर प्रदेश, भारत** 🇮🇳
 478, Opp. राधा कृष्ण मंदिर, पांडु नगर, कानपुर, उत्तर प्रदेश 208002, भारत
 Lat 26.502925° Long 80.318697°
 शनिवार, 21/03/2026 05:16 PM GMT +05:30



GPS Map Camera Lite
 G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India 🇮🇳
 Latitude 26.501907650381327° Longitude 80.31901147216558°
 Local 05:35:32 PM Altitude 116 meters
 GMT 12:05:32 PM Tuesday, 17.03.2026



GPS Map Camera Lite
 G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India 🇮🇳
 Latitude 26.501780287362635° Longitude 80.31907903030515°
 Local 05:33:14 PM Altitude 116 meters
 GMT 12:03:14 PM Tuesday, 17.03.2026



GPS Map Camera Lite
 G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India 🇮🇳
 Latitude 26.501923869363964° Longitude 80.31897744163871°
 Local 05:37:24 PM Altitude 116 meters
 GMT 12:07:24 PM Tuesday, 17.03.2026

वारी घाट



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493337 | 26°29'36" N | |
| Longitude | 80.329106 | 80°19'44" E | 21°C |
| | 2026-01-19(Mon) | 10:21 | 70°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493378 | 26°29'36" N | |
| Longitude | 80.329012 | 80°19'44" E | 21°C |
| | 2026-01-19(Mon) | 10:26 | 70°F |

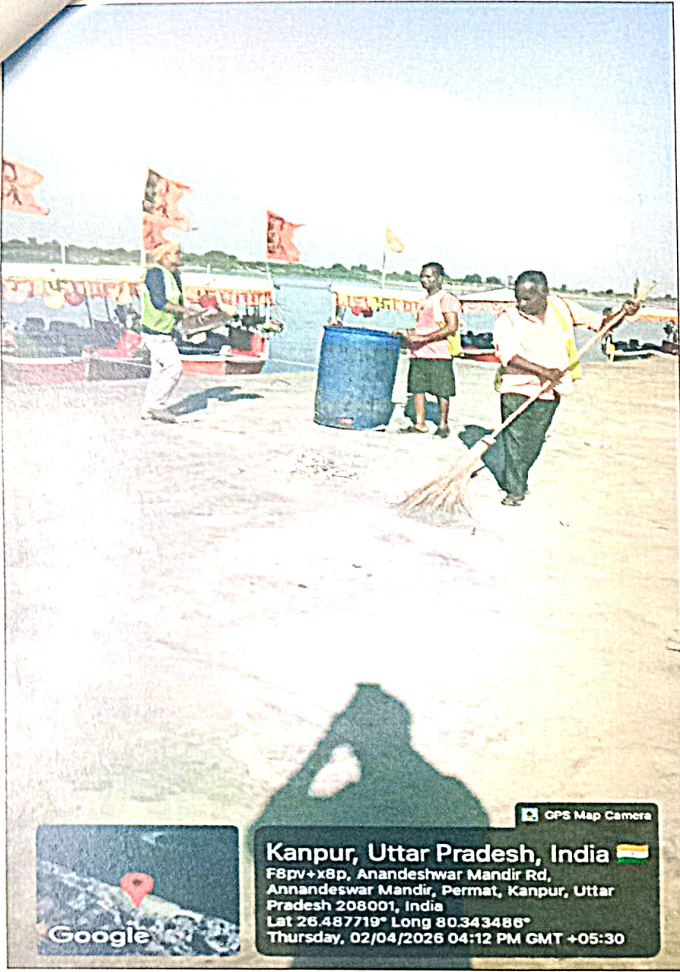


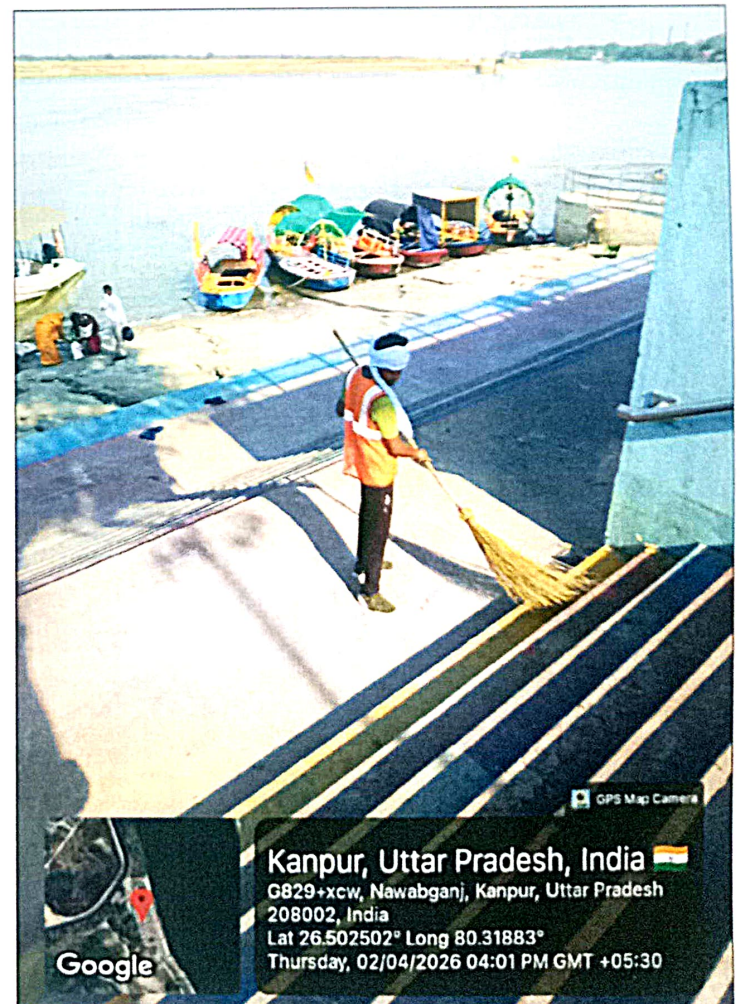
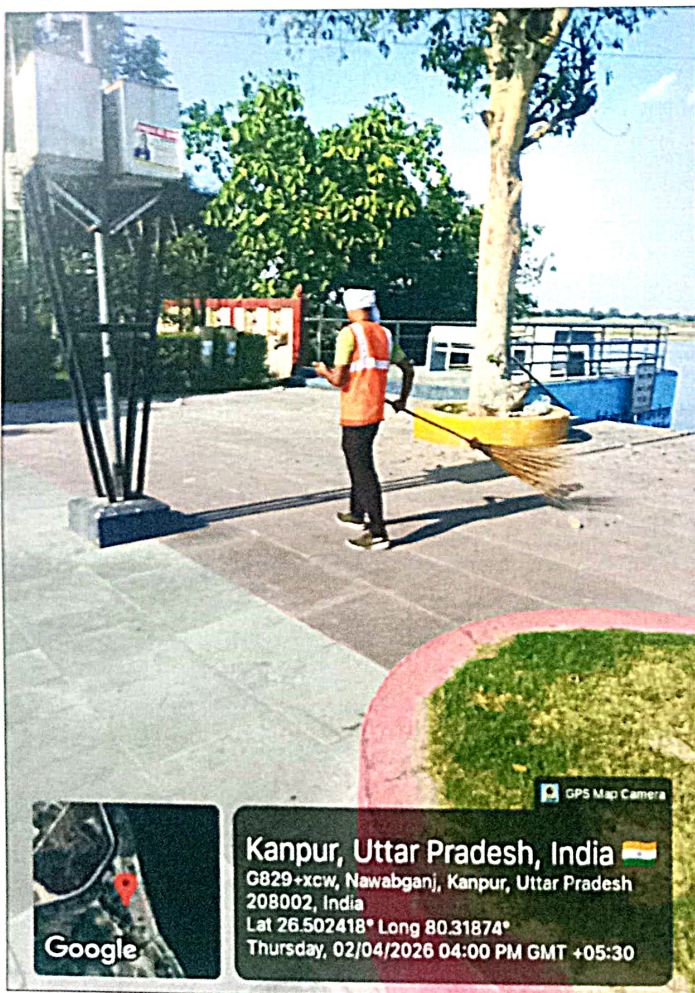
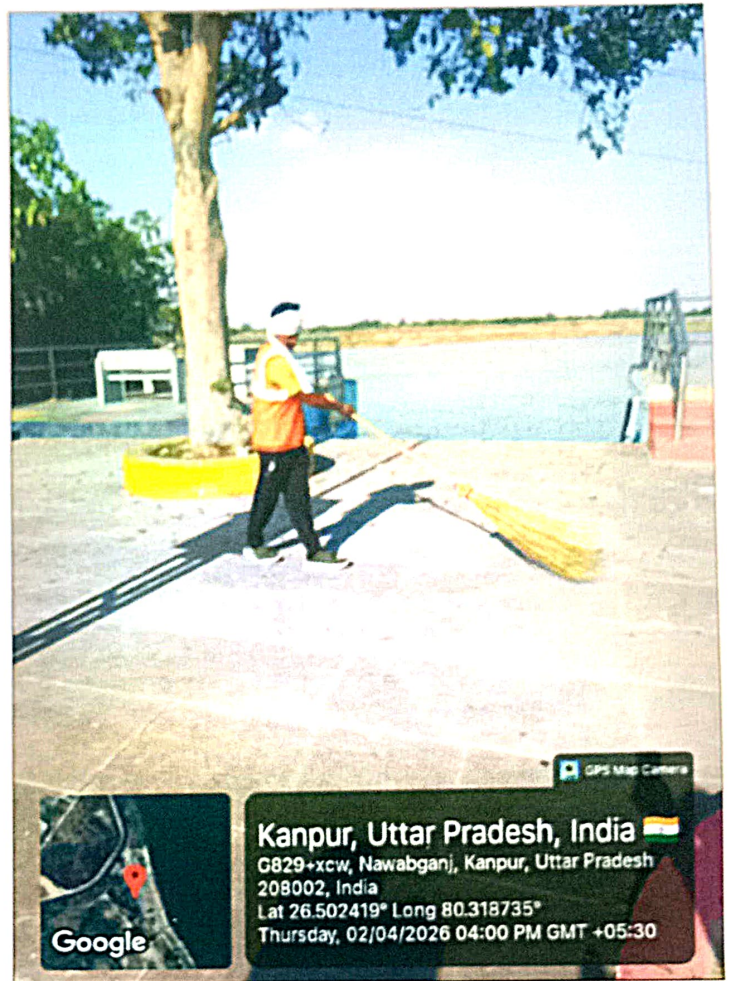
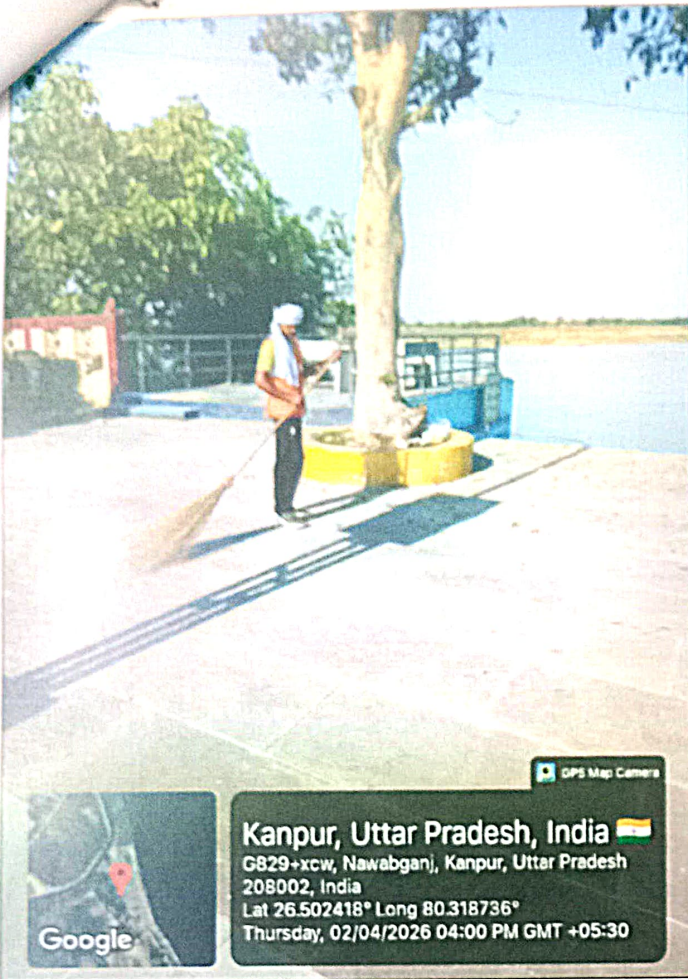
| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493302 | 26°29'35" N | |
| Longitude | 80.328936 | 80°19'44" E | 21°C |
| | 2026-01-19(Mon) | 10:18 | 70°F |



| | | | |
|-----------|-----------------|-------------|------|
| | Decimal | DMS | |
| Latitude | 26.493303 | 26°29'35" N | |
| Longitude | 80.329169 | 80°19'45" E | 21°C |
| | 2026-01-19(Mon) | 10:27 | 70°F |

परम 500 घाट







(Handwritten signature)



GPS Map
Camera Lite

G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India

Latitude 26.502344640903175° Longitude 80.3190194349736°
Local 06:09:12 PM Altitude 116 meters
GMT 12:39:12 PM Monday, 30.03.2026



GPS Map
Camera Lite

G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India

Latitude 26.502326829358935° Longitude 80.31898129731417°
Local 06:08:09 PM Altitude 116 meters
GMT 12:38:09 PM Monday, 30.03.2026



GPS Map
Camera Lite

G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India

Latitude 26.502344640903175° Longitude 80.3190194349736°
Local 06:09:33 PM Altitude 116 meters
GMT 12:39:33 PM Monday, 30.03.2026



GPS Map
Camera Lite

G829+XCW, Nawabganj, Kanpur, Katarijiyora Nawab Ganj, Uttar Pradesh 208002, India

Latitude 26.502336552366614° Longitude 80.31898942776024°
Local 06:08:16 PM Altitude 116 meters
GMT 12:38:16 PM Monday, 30.03.2026